

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

July 15, 1957

No. 18

1. Oath or Affirmation

Seven members including one nominated member made and subscribed an oath or affirmation as follows and took their seats in the House:—

Three in Hindi and

Four in English.

2. Starred Questions

Thirty six Starred Questions (Nos. 1—36) were put down on the order paper out of which 20 were called. Original notices of Starred Questions Nos. 3, 10, 13, 26, 29 and 31 were received in Hindi.

Twenty Starred Questions (Nos. 1—19 and 21) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Twenty six Unstarred Questions (Nos. 1—5, and 7—27) were put down on the order paper. Unstarred Question No. 6 was transferred to the list of questions for the 24th July, 1957. Original notices of Unstarred Questions Nos. 13 and 26 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Obituary Reference

The Speaker made a reference to the passing away of Dr. A. N. Sinha who was a member of the Central Legislative Assembly.

Thereafter Members stood in silence for a minute as a mark of respect.

5. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

- (1) Proposed strike by the employees of the Posts and Telegraphs Departments. Notice by Shri S. C. Gupta.
- (2) Proposed strike by the Central Government employees. Notice by Sarvashri S. A. Dange, A. K. Gopalan and Atal Bihari Vajpayee.
- (3) Hartal by wholesale traders in Delhi. Notice by Shri Premji R. Assar.

[P.T.O.]

- (4) Situation in Assam consequent on the refusal by the Government to locate the oil refinery in Assam. Notice by Sarvashri Hem Barua and Amjad Ali.
- (5) Alleged violation of the right of religious freedom in certain Districts of Bombay State. Notice by Shri B. C. Kamble.
- (6) Alleged withdrawal of concessions to Buddhist converts by the Government of Bombay. Notice by Shri B. C. Kamble.
- (7) Food situation in certain districts of Eastern Uttar Pradesh. Notices by Sarvashri Sihbhan Lal Saksena and Ramji Verma.

6. Papers laid on the Table.

The following papers were laid on the Table:—

(1) A copy of each of the Notifications Nos. S.R.O. 1666 and S.R.O. 1667, dated the 25th May, 1957, under sub-section (2) of section 2C of the Insurance Act, 1938.

(2) A copy of the statement containing Decisions on Recommendations Nos. 68 and 69 of the Damodar Valley Corporation Enquiry Committee Report.

* (3) A copy of the Notification No. S.R.O. 667 dated the 2nd March, 1957, under sub-section (4) of section 56 of the Administration of Evacuee Property Act, 1950 making certain amendments to the Administration of Evacuee Property (Central) Rules, 1950.

(4) A copy of the Annual Report and Accounts of the Hindustan Housing Factory (Private) Limited for the year ending 31st July, 1956 under sub-section (1) of Section 639 of the Companies Act, 1956.

(5) A copy of the Report of the Rehabilitation Finance Administration for the half year ended the 31st December, 1956 under sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948.

(6) A copy of the statement showing progress of action in cases dealt with under Section 34(1A) of the Indian Income-Tax Act, 1922, upto 31st May, 1957, in pursuance of an assurance given on the 18th September, 1954 during discussion on the Indian Income-Tax (Amendment) Bill, 1954.

(7) A copy of each of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—

(i) S.R.O. 1591, dated the 16th May, 1957; and

(ii) S.R.O. 1767, dated the 1st June, 1957.

7. President's Assent to Bills

(1) Secretary laid on the Table the following Bills passed by the Houses of Parliament during the First Session of the Second Lok Sabha and assented to by the President since a report was last made to Lok Sabha on the 13th May, 1957:—

(1) The Provisional Collection of Taxes (Temporary Amendment) Bill, 1957.

*The notification was previously laid on the Table on the 22nd May, 1957 and was re-laid under Rule 234 (2) of the Rules of Procedure.

- (2) The Copyright Bill, 1957.
- (3) The Appropriation (No. 3) Bill, 1957.
- (4) The Central Sales Tax (Amendment) Bill, 1957.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the First Session of the Second Lok Sabha and assented to by the President since a report was last made to Lok Sabha on the 13th May, 1957:—

- (1) The Essential Commodities (Amendment) Bill, 1957.
- (2) The Life Insurance Corporation (Amendment) Bill, 1957.
- (3) The Industrial Disputes (Amendment) Bill, 1957.
- (4) The Reserve Bank of India (Amendment) Bill, 1957.
- (5) The Coal Bearing Areas (Acquisition and Development) Bill, 1957.
- (6) The State Bank of India (Amendment) Bill, 1957.

8. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 29th May, 1957, Rajya Sabha had passed the Railway Protection Force Bill, 1957.

9. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Railway Protection Force Bill, 1957, as passed by Rajya Sabha.

10. Resignation of Member

The Speaker informed Lok Sabha that Shri R. Venkataraman had resigned his seat in Lok Sabha with effect from the 9th July, 1957.

11. Government Bill under consideration

The Railway Protection Force Bill, 1957, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha was moved by Shri Shah Nawaz Khan.

The following members took part in the debate:—

- (1) Shri Arun Chandra Guha
- (2) Shri K. T. K. Tangamani
- (3) Shri Diwan Chand Sharma
- (4) Shri B. S. Murthy
- (5) Pandit Thakur Das Bhargava
- (6) Shri Naushir Bharucha
- (7) Shri Shree Narayan Das
- (8) Shri Ajit Singh Sarhadi
- (9) Shri Shamrao Vishnu Parulekar.

[P.T.O.]

Shri Shah Nawaz Khan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 12, 14 to 16, 18 and 19 were adopted.

Clauses 13 and 17 were adopted as amended.

Consideration of clause 20 was taken up and not concluded.

12. Motion Regarding Contempt of House

Shri Jawaharlal Nehru moved the following motion:—

“This House is of opinion that a person who gave his name as Birendra Kumar Majumdar and posed as an elected member of this House and who signed the Roll of Members as such this morning has committed contempt of this House and the Speaker is authorised to send him to a Medical Board for examination of his mental state and to take such further action as the Speaker may think fit on receipt of the report of the Medical Board.”

The motion was adopted.

The name of Birendra Kumar Majumdar was expunged from the list of members who had taken Oath and also from the Roll of Members under the direction of the Speaker.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th July, 1957).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

July 16, 1957

No. 19

1. Starred Questions

Fifty-six Starred Questions (Nos. 37-71 and 73-93) were put down on the order paper out of which Seventeen were called. Starred Question No. 72 was transferred to the list of questions for 25-7-57. Original notices of Starred Questions Nos. 38, 52, 71, 74, 81, 85, 87 and 89 were received in Hindi.

Sixteen Starred Questions (Nos. 37-43, 45-51, 74 and 75) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 44 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Thirty Eight Unstarred Questions (Nos. 29-66) were put down on the order paper. Original notices of Unstarred Questions Nos. 40, 45, 56 and 63 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

A copy of each of the following papers was laid on the Table :—

- (1) The Report of the Rice Milling Committee, 1955.
- (2) Government Resolution No. 157(3) 57-PYI, dated the 13th July, 1957 containing the decisions on the recommendations of the Rice Milling Committee.

4. Report of Business Advisory Committee

Sardar Hukam Singh presented the Third Report of the Business Advisory Committee.

5. Motion Re: Third Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion :—

“That this House agrees with the Third Report of the Business Advisory Committee presented to the House to-day.”

The motion was adopted.

[P.T.O.]

6. Government Bill passed

The Railway Protection Force Bill, 1957, as passed by Rajya Sabha.

Clause-by-clause consideration of the Bill continued.

Clauses 20, 21 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri Jagjivan Ram that the Bill, as amended, be passed the following members took part in the debate:—

- (1) Shri Shripad Amrit Dange
- (2) Shri Jagjivan Ram

On the motion that the Bill, as amended, be passed, the House divided, Ayes 128; Noes 38. The motion was accordingly adopted and the Bill, as amended, was passed.

7. Government Bill—Motion for Reference to Select Committee under consideration

The Wealth-tax Bill, 1957.

The motion for reference of the Bill to a Select Committee was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Shri Naushir Bharucha
- (3) Shri B. Pocker
- (4) Shri Shree Narayan Das
- (5) Shri J. M. Mohamed Imam
- (6) Shri Shraddhakar Supakar
- (7) Shri S. C. Gupta
- (8) Shri Vijayram Raju
- (9) Shri H. C. Dasappa
- (10) Shrimati Renuka Ray

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th July, 1957.)

M. N. KAUL,
Secretary.

92
19/7

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 17, 1957

No. 20

1. Starred Questions

Thirty-seven Starred Questions (Nos. 94 to 111 and 113 to 131) were put down on the order paper out of which twenty-three were called. Original notices of Starred Questions Nos. 94, 108, 109, 114, 120, 121, 128 and 130 were received in Hindi.

Twenty Starred Questions (Nos. 94 to 106, 108 to 110 and 114 to 117) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 107, 111 and 113 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventeen Unstarred Questions (Nos. 67 to 83) were put down on the order paper. Original notices of Unstarred Questions Nos. 67, 76, 77, 78, 80, 81 and 82 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Coal Bearing Areas (Acquisition and Development) Rules, 1957, under sub-section (3) of Section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957, published in the Notification No. S.R.O. 2042, dated the 12th June, 1957.

(2) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- | | |
|---|--|
| (i) First Statement | First Session, 1957 of
Second Lok Sabha. |
| (ii) Supplementary Statement
No. II | Fifteenth Session, 1957 of
First Lok Sabha. |
| (iii) Supplementary Statement
No. XVIII. | Twelfth Session, 1956 of
First Lok Sabha. |

[P.T.O.]

*** (3) A copy of each of the following Notifications, under sub-section (2) of Section 3 of the All India Services Act, 1951:—**

- (i) Notification No. S.R.O. 2735, dated the 24th November, 1956, making certain amendment to Schedule III-C to the Indian Police Service (Pay) Rules, 1954.
- (ii) Notification No. S.R.O. 275, dated the 26th January, 1957, making certain amendment to the All India Services (Provident Fund) Rules, 1955.
- (iii) Notification No. S.R.O. 348, dated the 2nd February, 1957 making certain amendments to the All India Services (Leave) Rules, 1955.
- (iv) Notification No. S.R.O. 539, dated the 23rd February, 1957, making certain amendment to Schedule III-B to the Indian Police Service (Pay) Rules, 1954.
- (v) Notification No. S. R. O. 855, dated the 23rd March, 1957, making certain amendments to the All India Services (Provident Fund) Rules, 1955.
- (vi) Notification No. S. R. O. 856, dated the 23rd March, 1957, making certain amendments to the All India Services (Conduct) Rules, 1954.
- (vii) Notification No. S. R. O. 1152, dated the 13th April, 1957, making certain amendment to Schedule III-C to the Indian Police Service (Pay) Rules, 1954.
- (viii) Notification No. S. R. O. 1370, dated the 4th May, 1957, making certain amendment to the Indian Administrative Service (Recruitment) Rules, 1954.
- (ix) Notification No. S. R. O. 1371, dated the 4th May, 1957, making certain amendment to the Indian Police Service (Recruitment) Rules, 1954.
- (x) Notification No. S. R. O. 1372, dated the 4th May, 1957, making certain amendment to the All India Services (Conduct) Rules, 1954.

(4) A copy of each of the following Notifications, under sub-section (2) of Section 3 of the All India Services Act, 1951:—

- (i) Notification No. 13/31/56-IAS. III, dated the 17th April, 1957, making certain amendment to the Indian Police Service (Recruitment) Rules, 1954.
- (ii) Notification No. 13/38/56-AIS (III), dated the 2nd May, 1957, making certain amendments to the All India Services (Provident Fund) Rules, 1955.
- (iii) Notification No. 13/19/56-AIS(III), dated the 2nd May, 1957, making certain amendment to Schedule III of the Indian Administrative Service (Pay) Rules, 1954.

*The notifications were previously laid on the Table on the 20th May, 1957 and were relaid under Rule 234(2) of the Rules of Procedure.

- (iv) Notification No. 13/15/56-AIS(III), dated the 9th May, 1957, making certain amendment to the Indian Police Service (Recruitment) Rules, 1954.
- (v) Notification No. 13/18/56-AIS(III), dated the 24th May, 1957, making certain amendments to the Indian Administrative Service (Pay) Rules, 1954.
- (vi) Notification No. 13/18/56-AIS (III)-A, dated the 24th May, 1957, making certain amendments to the Indian Police Service (Pay) Rules, 1954.
- (vii) Notification No. 13/23/56-AIS (III), dated the 4th June, 1957, making certain amendment to Schedule III of the Indian Police Service (Pay) Rules, 1954.
- (viii) Notification No. 13/27/57-AIS (III)-A, dated the 25th June, 1957, making certain amendments to Schedule III of the Indian Administrative Service (Pay) Rules, 1954.

* (5) A copy of each of the following Notifications, under sub-section (3) of Section 169 of the Representation of the People Act, 1951, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956:—

- (i) S. R. O. No. 3068, dated the 14th December, 1956.
- (ii) S. R. O. 412, dated the 4th February, 1957.
- (iii) S. R. O. 2719, dated the 16th November, 1956.

* (6) A copy of the Notification No. S. R. O. 140, dated the 10th January, 1957, under sub-section (3) of section 28 of the Representation of the People Act, 1950, making certain amendment to the Representation of the People (Preparation of Electoral Rolls), Rules, 1956.

(7) A copy of the Notification No. S. R. O. 1985, dated the 13th June, 1957, under sub-section (3) of section 28 of the Representation of the People Act, 1950, making certain further amendments to the Representation of the People (Preparation of Electoral Rolls), Rules, 1956.

(8) A copy of the Notification No. S. R. O. 1993A, dated the 18th June, 1957, together with an erratum dated the 16th July, 1957 under sub-section (3) of section 169 of the Representation of the People Act, 1951, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions), Rules, 1956.

(9) A copy of each of the following Notifications under sub-section (4) of Section 43-B of the Sea Customs Act, 1878:—

- (i) Notification No. S. R. O. 1581 dated the 18th May, 1957.
- (ii) Notification No. S. R. O. 1582 dated the 18th May, 1957 containing the Customs Duties Drawback (Copper Dusting Preparations) Rules 1957.

4. Minutes of Sitzings of Estimates Committee

Secretary laid on the Table a copy each of the Minutes (Vol. 6, Nos. 1-3) of the sittings of the Estimates Committee held during the year 1956-57.

*The notifications were previously laid on the Table on the 14th May, 1957 and were relaid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the First Report of the Committee on Private Members' Bills and Resolutions.

6. Statement by the Minister of State in the Ministry of Home Affairs

The Minister of State in the Ministry of Home Affairs made a statement correcting the reply given to a supplementary on Starred Question No. 552 on the 29th May, 1957.

7. Government Bills—motions for reference to Select Committees adopted

(1) *The Wealth-Tax Bill, 1957*

Further discussion on the motion for reference of the Bill to a Select Committee moved on the 16th July, 1957, continued.

Shri T. T. Krishnamachari replied to the debate.

The motion was adopted as follows:—

“That the Wealth Tax Bill, 1957 be referred to a Select Committee consisting of Shri Asoke K. Sen, Shri H. C. Heda, Shri Prafulla Chandra Boroah, Shri R. Jagannath Rao, Shri Muhammed Khuda Bukhsh, Shri Narendrabhai Nathwani, Shri Shivram Rango Rane, Shri Anand Chandra Joshi, Dr. G. S. Melkote, Shri G. S. Musafir, Shri G. D. Somani, Shri Radheshyam Ramkumar Morarka, Shri Feroze Gandhi, Shri C. D. Pande, Shri Tribhuan Narayan Singh, Shri R. M. Hajarnavis, Shri M. R. Krishna, Shrimati Tarkeshwari Sinha, Dr. Ram Subhag Singh, Shri Nemi Chandra Kasliwal, Shri Saif F. B. Tyabji, Shri Fatehsinhrao Pratapsinhrao Gaekwad, Shri K. Periaswami Gounder, Shri B. R. Bhagat, Shri U. Srinivasa Malliah, Shri N. G. Ranga, Shri T. C. N. Menon, Shri Prabhat Kar, Shri Bimal Comar Ghose, Shri Laisram Achaw Singh, Shri R. K. Khadilkar, Shri M. R. Masani, H. H. Maharaja Sri Karni Singhji of Bikaner, Dr. A. Krishnaswami and Shri T. T. Krishnamachari, with instructions to report by the 12th August, 1957”.

(2) *The Expenditure-Tax Bill, 1957.*

The motion for reference of the Bill to a Select Committee was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Surendranath Dwivedy
- (3) Pandit Thakur Das Bhargava
- (4) Pandit Brij Narayan “Brijesh”.
- (5) Shri Rameshwar Tantia
- (6) Shri Shraddhakar Supakar
- (7) Shri Ram Shanker Lal
- (8) Dr. A. Krishnaswami
- (9) Shri S. C. Gupta
- (10) Shri Naushir Bharucha
- (11) Shri Atal Bihari Vajpayee
- (12) Shri Shree Narayan Das
- (13) Shri T. T. Krishnamachari replied to the debate.

The motion was adopted as follows:—

“That the Expenditure-Tax Bill, 1957 be referred to a Select Committee consisting of the *same members as on the Select Committee on the Wealth-tax Bill 1957 with instructions to report by the 12th August, 1957.”

8. The Budget (Railways) 1957-58—Demands for Grants

Discussion on Demand for Grant No. 1 in respect of Railways commenced. One cut motion on Demand No. 1 was moved.

The discussion was not concluded.

9. Discussion on the Influenza Epidemic

Shri S. C. Gupta raised a discussion on the influenza epidemic in the country.

The following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Shri D. S. Raju
- (3) Dr. G. S. Melkote
- (4) Dr. Sushila Nayar
- (5) Shri Radhelal Vyas
- (6) Shri Joachim Alva

Shri D. P. Karmarkar replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th July, 1957.)

Corrigendum

In Bulletin—Part I dated the 16th July, 1957, page 71, under item No. 6, for line 3,

substitute 'Clause 20 was adopted as amended.

Clause 21 and the Schedule were adopted.'

M. N. KAUL, .
Secretary.

*See item No. 7 (1).

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

July 18, 1957

No. 21

1. Starred Questions

Twenty-five Starred Questions (Nos. 133 to 153 and 155 to 158) were put down on the order paper out of which eighteen were called. Starred Question No. 154 was transferred to the list of questions for 25th July, 1957. Original notices of Starred Questions Nos. 148 and 156 were received in Hindi.

Sixteen Starred Questions (Nos. 134 to 143 and 145 to 150) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 133 and 144 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-nine Unstarred Questions (Nos. 84 to 100 and 102 to 113) were put down on the order paper. Unstarred Question No. 101 was transferred to the list of questions for 6th August, 1957. Original notice of Unstarred Question No. 89 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.R.O. 1976, dated the 15th June, 1957, extending the provisions of the Employees' Provident Funds Act, 1952 to the oxygen, acetylene and carbon-dioxide gases industry with effect from the 31st July, 1957, under sub-section (2) of Section 4 of the Employees' Provident Funds Act, 1952.
- (2) A copy of the Notification No. S.R.O. 2146, dated the 29th June, 1957, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, making certain further amendment to the Employees' Provident Funds Scheme, 1952.
- (3) A copy of each of the following Notifications under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain amendments to the

[P.T.O.]

Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—

- * (i) S.R.O. 300/R. Amdt. XI, dated the 26th January, 1957.
- * (ii) S.R.O. 382/R. Amdt. XII, dated the 2nd February, 1957.
- * (iii) S.R.O. 434/R. Amdt. XIII, dated the 9th February, 1957. •
- † (iv) S.R.O. 1487/R. Amdt. XIV, dated the 11th May, 1957.
- (4) A copy of the Notification No. S.R.O. 1963/R-Amtd. XV, dated the 15th June, 1957, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.
- ‡ (5) A copy of the Khadi and Village Industries Commission Rules, 1957, published in the Notification No. S.R.O. 1006, dated the 30th March, 1957, under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956.
- (6) A copy of each of the following Notifications, under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956, making certain amendments to the Khadi and Village Industries Commission Rules, 1957:—
 - (i) Notification No. 5(37)/57-KVE, dated the 8th June, 1957.
 - (ii) Notification No. 14(20)/56-KVE, dated the 14th June, 1957.
- (7) A copy of each of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1956) of the Tariff Commission on the continuance of protection to the Antimony Industry.
 - (ii) Government Resolution No. 4(2)TB/56, dated the 1st June, 1957.
 - (iii) Government Notification No. 4(2)TB/56, dated the 1st June, 1957.
 - (iv) Statement under proviso to Section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (1) to (3) above could not be laid within the period prescribed under the said section.
 - (v) Report (1957) of the Tariff Commission on the continuance of protection to the Cotton and Hair Belting Industry.
 - (vi) Government Resolution No. 6(1)TP/57, dated the 8th June, 1957.
 - (vii) Statement under proviso to Section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (5) and (6) above could not be laid within the period prescribed under the said section.
 - (viii) Report (1957) of the Tariff Commission on the continuance of protection to the Wood Screw Industry.
 - (ix) Government Resolution No. 35(1)TP/57, dated the 29th June, 1957.

*The notification were previously laid on the Table on the 22nd May, 1957 and were re-laid under Rule 234(2) of the Rules of Procedure.

†The notification was previously laid on the Table on the 16th May, 1957 and was re-laid under Rule 234(2) of the Rules of Procedure.

‡The Rules were previously laid on the Table on the 14th May, 1957 and were re-laid under Rule 234(2) of the Rules of Procedure.

4. Reporting of petitions

Secretary reported the receipt of the following two petitions each signed by a petitioner:—

- (i) a petition in respect of the Finance (No. 2) Bill, 1957 which was introduced on the 15th May, 1957.
- (ii) a petition in respect of the Central Excises and Salt Act, 1944.

5. Statement by the Minister of Transport and Communications

The Minister of Transport and Communications made a statement regarding the proposed strike notice by the National Federation of Posts and Telegraphs Employees and also laid on the Table a copy thereof.

6. Government Bill Introduced

The Cotton Fabrics (Additional Excise Duty) Bill, 1957.

7. The Budget (Railways), 1957-58—Demands for Grants

Further discussion on Demand for Grant No. 1 in respect of Railways continued.

Sixty-four further cut motions were moved on Demand No. 1.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th July, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 19, 1957

No. 22

1. Starred Questions

Thirty-eight Starred Questions (Nos. 159—177 and 179—197) were put down on the order paper out of which twenty-one were called. Starred Question No. 178 was transferred to the list of questions for the 30th July, 1957. Original notices of Starred Questions Nos. 160, 167, 174, 187 and 195 were received in Hindi.

Nineteen Starred Questions (Nos. 159-170, 172, 174-177, 179 and 180 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 171 and 173 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-five Unstarred Questions (Nos. 114-148) were put down on the order paper. Original notices of Unstarred Questions Nos. 125, 134, 146 and 147 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

- | | |
|--|-----------------------------------|
| (1) Alleged strike notice by the Civil Aviation Department Employees Union. | Notice by Shri S. C. Gupta. |
| (2) Situation created in the country by the imposition of Inter-State Sales Tax. | .. Notice by Shri S. M. Banerjee. |

[P.T.O.]

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951.

- (i) Report (1957) of the Tariff Commission on the revision of the retention prices of steel produced by Tata Iron and Steel Co. Ltd., and Indian Iron and Steel Co., Ltd.,
- (ii) Government Resolution No. SC(A)-2(177)/55, dated the 1st July, 1957.
- (iii) Statement under proviso to Section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (1) and (2) above could not laid within the period prescribed under the said section.

(2) A Copy of the Indian Medical Council rules, 1957, published in the notification No. S.R.O. 1319, dated the 27th April, 1957, under sub-section (2) of Section 32 of the Indian Medical Council Act, 1956.

(3) A copy of each of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—

- (i) Report (1957) of the Tariff Commission on the Continuance of protection to the Bicycle Industry.
- (ii) Government Resolution No. 7(1)-T. P./57 dated the 18th July, 1957.

(4) A copy of the Notification No. S.R.O. 2105 dated the 29th June, 1957 under sub-section (3) of Section 642 of the Companies Act, 1956 making certain further amendment to the Companies (Central Government's) General Rules and Forms, 1956.

(5) A copy each of Directions Nos. 96A and 108A issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

5. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Discussion and Voting on Demands for Grants in respect of the Budget (General) 1957-58, and the Government Legislative and other Business for the week commencing the 22nd July, 1957.

6. Motion for Election to Committee

Shri D. P. Karmarkar moved the following motion:—

"That in pursuance of clause (g) of sub-section (2) of Section 3 of the Delhi (Control of Building Operations) Act, 1955, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Delhi Development (Provisional) Authority."

The motion was adopted.

7. The Budget (Railways), 1957-58—Demands for Grants

Further discussion on the following Demand for Grant in respect of Railways continued, and the Demand was voted in full:—

Number of Demand	Name of Demand	Amount of Demand Rs.
1.	Railway Board.	41,70,000

On cut motion No. 115 moved by Shri K. K. Warior, the House divided, Ayes 54; Noes 128. The cut motion was accordingly negatived.

On cut motion No. 115 moved by Shri K. K. Warior, the House divided, divided, Ayes 57; Noes 151. The cut motion was accordingly negatived.

On cut motion No. 184 moved by Shrimati Parvathi M. Krishnan, the House again divided, Ayes 60; Noes 152. The cut motion was accordingly negatived.

All other cut motions moved on the 17th and 18th July, 1957 on Demand No. 1 were negatived.

(2) Discussion on Demands for Grants Nos. 2 to 18 and 20 in respect of Railways commenced.

The discussion was not concluded.

8. Motion re: First Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh moved the following motion:—

“That this House agrees with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th July, 1957.”

After some discussion the motion was adopted in the following amended form:—

“That this House agrees with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th July, 1957 subject to the modification that the time allotted for the discussion of the Resolution regarding appointment of a Second Pay Commission be increased by 30 minutes.”

9. Private Member's resolution negatived

Shri K. K. Warior concluded his speech on the following resolution moved by him on the 17th May, 1957:—

“This House is of opinion that a Second Pay Commission should be appointed to go into the question of the pay structure and service conditions of the Union Government employees so as to bring them in conformity with the country's ideal of socialist pattern of society.”

One amendment was moved by Pandit Dwarka Nath Tiwary.

The following members took part in the debate:

- (1) Shri Frank Anthony
- (2) Shri K. T. K. Tangamani

[P.T.O.]

- (3) Shri Jawaharlal Nehru
- (4) Shri Shripad Amrit Dange
- (5) Shri Hem Barua
- (6) Shri H. C. Dasappa
- (7) Shri S. M. Banerjee
- (8) Shri T. T. Krishnamachari.

Shri K. K. Warior replied to the debate.

The amendment moved by Pandit Dwarka Nath Tiwary was negatived.

On the Resolution the House divided, Ayes 48; Noes 173. The Resolution was accordingly negatived.

10. Report of Business Advisory Committee

Sardar Hukam Singh presented the Fourth Report of the Business Advisory Committee.

11. Private Member's Resolution under consideration

Shri Bibhuti Mishra moved the following resolution:—

"This House is of opinion that Central Government scholarships should not be awarded exclusively to any particular community only but they should be thrown open to the poor and deserving students of all Communities and to this end Government should, if necessary, bring forward suitable legislation to amend the Constitution."

Shri Bibhuti Mishra's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd July, 1957.)

M. N. KAUL,
Secretary.

42
23/7

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 22, 1957

No. 23

1. Starred Questions

Forty-four Starred Questions (Nos. 198—210, 212—214, 216—237 and 239—244) were put down on the order paper. Starred Question No. 211 was transferred to the list of questions for the 26th July, 1957. Original notices of Starred Questions Nos. 198, 213, 216 and 236 were received in Hindi.

Twenty-three Starred Questions (Nos. 198, 200—206, 208, 210, 214, 216—220, 222—224, 226—228 and 231) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 199, 207, 209, 212, 213, 221, 225, 229 and 230 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixteen Unstarred Questions (Nos. 149-164) were put down on the order paper. Unstarred Question No. 165 was transferred to the list of questions for the 29th July, 1957. Original notices of Unstarred Questions Nos. 152, 161, 162 and 163 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3 Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Registrar of Newspapers for India.
- (2) A copy of the Notification No. 'MII-159(9)/57, dated the 15th June, 1957, under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, making certain further amendment to the Mineral Concession Rules, 1949.
- (3) A copy of the Sea Customs Duties (Provisional Assessment) Rules, 1957, published in the Notification No. S.R.O. 2209, dated the 6th July, 1957 under sub-section (5) of Section 29-B of the Sea Customs Act, 1878.

[P.T.O.]

4. Motions for Election to Committees

Dr. Mono Mohan Das moved the following motions:—

- (1) "That in pursuance of clause (h) of Section 11 of the Indian Institute of Technology (Kharagpur) Act, 1956, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Board of Governors of the Indian Institute of Technology, Kharagpur."
- (2) "That in pursuance of clause (f) of paragraph 3(i) of the Resolution of the Government of India No. F. 16-10/44-E. III, dated the 30th November, 1945, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the residuary term of the Council viz., up to 29th April, 1958."

The motion was adopted

5. Motion Re: Fourth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

"That this House agrees with the Fourth Report of the Business Advisory Committee presented to the House on the 19th July, 1957."

The motion was adopted.

6. Government Bill Introduced

The Dhōti's (Additional Excise Duty) Amendment Bill, 1957.

7. The Budget (Railways), 1957-58—Demands for Grants

Further discussion on the following Demands for Grants in respect of Railways continued and the Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
1	2	3
		Rs.
1	Miscellaneous Expenditure	98,79,000
2	Payments to worked Lines and Othersj	25,23,000
3	Working Expense:—Administration	17,91,51,000
4	Working Expenses—Repairs and Maintenance	54,78,65,000
5	Working Expenses—Operating Staff	34,64,52,000
6	Working Expenses—Operation (Fuel)	30,03,64,000
7	Working Expenses—Operation other than Staff and Fuel	9,81,37,000
8	Working Expenses—Miscellaneous Expenses	14,18,02,000
9	Working Expenses —Labour Welfare	4,18,63,000

Number of Demand	Name of Demand	Amount of Demand
1	2	3
11	Working Expenses—Appropriation to Depreciation Reserve Fund	Rs. 26,25,00,000
12	Dividend Payable to General Revenues	43,78,73,000
13	Open Line Works (Revenue)—Labour Welfare	60,28,000
14	Open Line Works (Revenue)—Other than Labour Welfare	6,23,73,000
15	Construction of New Lines	9,47,38,000
16	Open Line Works—Additions	2,16,78,25,000
17	Open Line Works—Replacements	37,67,04,000
18	Open Line Works—Development Fund	18,88,23,000
20	Appropriation to Development Fund	30,83,11,000

Eighty-eight cut motions—of which twenty were on Demand No. 2, one on Demand No. 3, twenty-one on Demand No. 4, five on Demand No. 5, three on Demand No. 6, two each on Demands Nos. 7, 8 and 9, five on Demand No. 10, one each on Demands Nos. 11 and 12, two on Demand No. 13, seventeen on Demand No. 15, two on Demand No. 16, one on Demand No. 17 and three on Demand No. 18—were moved and negatived.

8. Government Bill—motion for reference to Joint Committee under consideration
The Navy Bill, 1957.

The motion for reference of the Bill to a Joint Committee was moved by Shri V. K. Krishna Menon.

The following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
- (2) Shri Joachim Alva
- (3) Pandit Thakur Das Bhargava
- (4) Shri J. M. Mohamed Imam
- (5) Shri Vijayram Raju
- (6) Shri Naushir Bharucha.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd July, 1957.)

Corrigendum

In Bulletin—Part I dated the 19th July, 1957, page 82, under item No. 7, for lines 7 and 8,

substitute 'On cut motion No. 182 moved by Shri Bimal Comar Ghose, the House divided, Ayes 57; Noes 151. The cut motion was accordingly negatived.'

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

July 23, 1957

No. 24

1. Starred Questions

Forty-one Starred Questions (Nos. 245, 247—256 and 258—287) were put down on the order paper out of which twenty-four were called. Starred Questions Nos. 246 and 257 were transferred to the lists of questions for the 2nd August, and 29th July, 1957 respectively. Original notices of Starred Questions Nos. 252, 256, 270, 275 and 276 were received in Hindi.

Seventeen Starred Questions (Nos. 247—251, 254—256, 258—261, 263, 264 and 268—270) were orally answered and supplementary questions were asked on fifteen of them. Replies to the remaining questions (including Starred Questions Nos. 245, 252, 253, 262 and 265—267 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-five Unstarred Questions (Nos. 166—168, 170—181 and 184—203) were put down on the order paper. Unstarred Questions Nos. 169, 182, 183 were transferred to the list of questions for the 30th July, 31st July, and 30th July, 1957 respectively. Original notice of Unstarred Question No. 203 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.R.O. 2220, dated the 6th July, 1957, under sub-section (3) of Section 25 of the Rubber Act, 1947, making certain amendment to the Rubber Rules, 1955.
- (2) A copy of the Notification No. S.R.O. 2221, dated the 6th July, 1957, under sub-section (3) of Section 48 of the Coffee Act, 1942, making certain amendment to the Coffee Rules, 1955.
- (3) A copy of the Notification No. S.R.O. 2108, dated the 29th June, 1957, under Section 38 of the Central Excise and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944.

4. Government Bill—Motion for Reference to Joint Committee Adopted

The Navy Bill, 1957

Further discussion on the motion for reference of the Bill to a Joint Committee moved on the 22nd July, 1957 continued.

Shri V. K. Krishna Menon replied to the debate.

[P.T.O.]

The motion was adopted as follows:—

"That the Navy Bill, 1957 be referred to a Joint Committee consisting of 39 members; 26 from this House, namely, Shri S. V. Ramaswamy, Shri Kotha Raghuramaiah, Lt. Col. H. H. Maharaja Manabendra Shah of Tehri Garhwal, Shri Raghunath Singh, Shri Digvijaya Narain Singh, Shri Arun Chandra Guha, Shri Shivram Rango Rane, Shri Bhawanji A. Khimji, Shri K. P. Kuttikrishnan Nair, Shri Joachim Alva, Shri B. S. Murthy, Shri Dwarka Nath Tewary, Shri P. Thanulingom Nadar, Shri Harish Chandra Mathur, Shri T. Sanganna, Shri Mool Chand Jain, Shrimati Maimoona Sultan, Shri Rameshwar Sahu, Shri K. K. Warior, Shri T. C. N. Menon, Shri Narayan Ganesh Goray, Shri Aurobindo Ghosal, Shri Shradhakar Supakar, Shri Jaipal Singh, Shri C. R. Basappa, Shri V. K. Krishna Menon

and 13 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

5. The Budget (General) 1957-58—Demands for Grants

(1) The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of External Affairs is responsible, were voted in full:—

Ministry of External Affairs

Number of Demand	Name of Demand	Amount of Demand
1	2	3
	I.—EXPENDITURE MET FROM REVENUE	
23	Tribal Areas	Rs. 3,39,51,000
24	External Affairs	4,84,44,000
25	State of Pondicherry	1,92,69,000
26	Miscellaneous Expenditure under the Ministry of External Affairs	2,11,000
	II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
108	Capital Outlay of the Ministry of External Affairs	17,50,000

Thirty-three cut motions—of which four were on Demand No. 23, nineteen on Demand No. 24 and ten on Demand No. 25—were moved and negatived.

(2) Discussion on Demands for Grants Nos. 97, 98 and 135, for which the Department of Atomic Energy is responsible, commenced,

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th July, 1957.)

CORRIGENDA

In Bulletin—Part I dated the 22nd July, 1957, page 85,

(i) under item No. 4,

for the last line,

substitute 'The motions were adopted'.

(ii) under item No. 7, in column No. 1,

for Nos. 1 to 9,

substitute Nos. 2 to 10.

M. N. KAUL,

Secretary.

25/7

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

July 24, 1957

No. 25

1. Starred Questions

Thirty-nine Starred Questions (Nos. 288 to 326) were put down on the order paper out of which twenty-two were called. Original notices of Starred Questions Nos. 297, 303, 308, 313 and 318 were received in Hindi.

Eighteen Starred Questions (Nos. 288—295, 297, 299—303, 305, 306, 308 and 309) were orally answered and supplementary questions were asked on sixteen of them. Replies to the remaining questions (including Starred Questions No. 296, 298, 304 and 307 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty Unstarred Questions (Nos. 204—224 and 228—234) were put down on the order paper. Original notices of Unstarred Questions Nos. 207, 208, 209, 211, 223, 226, 227 and 232 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- * (1) A copy of the Slum Areas (Improvement and Clearance) Rules, 1957 under sub-section (3) of Section 40 of the Slum Areas (Improvement and Clearance) Act, 1956.
- (2) A copy of each of the following Notifications, under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
 - (i) S. R. O. 2177, dated the 1st July, 1957, making certain amendment to the Customs Duties Drawback (Artificial Silk) Rules, 1954.
 - (ii) S. R. O. 2249, dated the 6th July, 1957, containing Customs Duties Drawback (Potassium Citrate) Rules, 1957.

4. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Second Report of the Committee on Private Members' Bills and Resolutions.

5. Reporting of Petition

Secretary reported the receipt of a petition signed by a petitioner in respect of the resolution regarding the discontinuance of grant of scholarships to students on community basis moved by Shri Bibhuti Mishra on the 19th July, 1957.

*The rules were previously laid on the Table on the 21st March, 1957, and were re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

6. Statement by the Minister of State in the Ministry of Transport and Communications.

The Minister of State in the Ministry of Transport and Communications made a statement regarding the Air-France Incident.

7. Motions for Election to Committees

Shri D. P. Karmarkar moved the following motions:—

- (1) "That in pursuance of items (xiii) and (xiv) of rule 24 of the Rules and Regulations of the Indian Council of Medical Research, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research."
- (2) "That in pursuance of Item (7) of Rule 4 of the Rules and Regulations of the Central Institute of Research in Indigenous Systems of Medicine, Jamnagar, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a member of the Governing Body of the Central Institute of Research in Indigenous Systems of Medicine, Jamnagar."

The motions were adopted.

8. The Budget (General) 1957-58—Demands for Grants

(1) Further discussion on the following Demands for Grants, for which the Department of Atomic Energy is responsible, continued and the Demands were voted in full:—

DEPARTMENT OF ATOMIC ENERGY

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
97	Department of Atomic Energy	5,07,000
98	Atomic Energy Research	1,80,83,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
135	Capital Outlay of the Department of Atomic Energy	5,25,00,000

(2) Discussion on Demands for Grants Nos. 8 to 12 and 106, for which the Ministry of Defence is responsible, commenced.

Ninety-two cut motions—of which twelve were on Demand No. 8, sixty-six on Demand No. 9, seven on Demand No. 10, five on Demand No. 11 and two on Demand No. 106—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th July, 1957).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 25, 1957

No. 26

1. Starred Questions

Thirty-eight Starred Questions (Nos. 327—338, 340—347 and 349—366) were put down on the order paper. Original notices of Starred Questions Nos. 327 and 336 were received in Hindi.

Nineteen Starred Questions (Nos. 327—334, 336, 340—347, 349 and 350) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 335, 337 and 338 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty Unstarred Questions (Nos. 235—264) were put down on the order paper. Original notices of Unstarred Questions Nos. 241 and 256—258 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the statement showing the Plantation Inquiry Commission's recommendations on tea which have not been accepted and the reasons therefor in pursuance of an assurance given in reply to Supplementaries on Starred Question No. 5 on the 15th July, 1957.
- (2) A copy of the Income-Tax (Search of Premises and Seizure of Documents) Rules, 1957, published in the Notification No. S.R.O. 1953, dated the 15th June, 1957.

4. Calling Attention to Matter of Urgent Public Importance

Shri Raghunath Singh called the attention of the Minister of Irrigation and Power to the present position of the Canal Water Dispute.

The Minister of Irrigation and Power made a statement in regard thereto.

5. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri S. M. Banerjee and K. T. K. Tangamani regarding the collision of two trains near Tatanagar Station on the night of 23rd July, 1957.

[P.T.O.]

6. Government Bill Introduced

The Legislative Councils Bill, 1957.

7. The Budget (General) 1957-58—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Defence is responsible, concluded, and the Demands were voted in full:—

Ministry of Defence

Number of Demand	Name of Demand	Amount of Demand
1	2	3
	I.—EXPENDITURE MET FROM REVENUE	
8	Ministry of Defence	Rs. 20,69,000
9	Defence Services, Effective—Army	1,00,55,66,000
10	Defence Services, Effective—Navy	9,34,16,000
11	Defence Services, Effective—Air Force	40,72,54,000
12	Defence Services, Non-Effective Charges	7,53,00,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
106	Defence Capital Outlay	14,58,33,000

All the cut motions moved on the 24th July, 1957 — of which twelve were on Demand No. 8, sixty-six on Demand No. 9, seven on Demand No. 10, five on Demand No. 11 and two on Demand No. 106—were negated.

(2) Discussion on Demands for Grants Nos. 13 to 22 and 107, for which the Ministry of Education and Scientific Research is responsible, commenced.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th July, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

July 26, 1957

No. 27

1. Starred Questions

Forty-one Starred Questions (Nos. 367—401 and 403—408) were put down on the order paper out of which twenty-three were called. Starred Question No. 402 was transferred to the list of questions for the 2nd August, 1957. Original notices of Starred Questions Nos. 367, 374 and 396 were received in Hindi.

Twenty Starred Questions (Nos. 367, 368, 370—373, 375—385, 387—389) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 369, 374 and 386 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-five Unstarred Questions (Nos. 265—277 and 279—300) were put down on the order paper. Unstarred Question No. 278 was transferred to the list of questions for the 29th July, 1957. Original notice of Unstarred Question No. 279 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Calling attention to Matter of Urgent Public Importance

Shri Rameshwar Tantia called the attention of the Minister of Railways to the Tatanagar Train collision on the night of the 23rd July, 1957.

The Minister of Railways made a statement in regard thereto.

4. Government Bill introduced

The Foreign Exchange Regulation (Amendment) Bill, 1957.

5. The Budget (General), 1957-58—Demands for Grants

Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Education and

[P.T.O.]

Scientific Research is responsible, concluded and the Demands were voted in full:—

Ministry of Education and Scientific Research

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
13	Ministry of Education and Scientific Research	*65,24,000
14	Archaeology	56,54,000
15	Survey of India	96,16,000
16	Botanical Survey	6,22,000
17	Zoological Survey	5,97,000
18	Geological Survey	55,62,000
19	Scientific Research	2,07,78,000
20	Other Scientific Departments	1,61,14,000
21	Education	15,08,86,000
22	Miscellaneous Departments and Expenditure under the Ministry of Education and Scientific Research	*1,95,54,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
107	Capital Outlay of the Ministry of Education and Scientific Research	*1,83,17,000

Twenty-two cut motions—of which two were on Demand No. 13, three on Demand No. 14, two on Demand 18, and fifteen on Demand No. 21—were moved and negatived.

6. Motion re: Second Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th July, 1957.”

The motion was adopted.

7. Private Members' Bills Introduced

(1) The Sadhus and Sanyasis (Registration) Bill, 1957 by Shri Radha Raman

*Inclusive of the amounts voted on account on the 26th March, 1957.

- (2) The Punishment for Molestation of Women, Bill, 1957 by Shri Radha Raman.
- (3) The Factories (Amendment) Bill, 1957 (*Amendment of sections 51, 54 and 59*) by Shri V. P. Nayar.
- (4) The National and Festival Paid Holidays Bill, 1957 by Shri P. K. Kodiyan.
- (5) The Code of Civil Procedure (Amendment) Bill, 1957 (*Amendment of section 60*) by Shri Purushottamdas R. Patel.
- (6) The Indian Arms (Amendment) Bill, 1957 (*Amendment of section 4*) by Shri Purushottamdas R. Patel.
- (7) The Code of Civil Procedure (Amendment) Bill, 1957 (*Omission of section 87B*) by Shri M. L. Dwivedi.
- (8) The Parliament Library Bill, 1957 by Shri Diwan Chand Sharma.
- (9) The Child Marriage Restraint (Amendment) Bill, 1957 (*Amendment of section 12*) by Shri Diwan Chand Sharma.
- (10) The Prevention of Corruption (Amendment) Bill, 1957 (*Insertion of new section 8*) by Shri Jhulan Sinha.

8. Private Member's Bill under consideration

The Central Government Servants (Option for joining Contributory Health Service Scheme) Bill, 1957, by Shri Jhulan Sinha.

The motion for consideration of the Bill was moved by Shri Jhulan Sinha.

The following members took part in the debate:—

- (1) Shri V. P. Nayar.
- (2) Shri Diwan Chand Sharma (*Speech Unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 27th July, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 27, 1957

No. 28

1. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Discussion and Voting on Demands for Grants in respect of the Budget (General), 1957-58 for the week commencing the 29th July, 1957.

2. Statement Re: Advance Publication of Answer to Question

The Speaker informed the House of the contents of a communication received from the Principal Information Officer regretting the advance release to the Press of an answer to an unstarred question in regard to which a point was raised in the House by Shrimati Renu Chakravartty on the 26th July, 1957.

In view of this the House decided not to proceed further in the matter.

3. Panel of Chairmen

The Speaker informed the House that he had nominated the following Members as Members of the Panel of Chairmen:—

- (1) Shri J. M. Mohamed Imam.
- (2) Shri C. R. Pattabhi Raman.

4. The Budget (General), 1957-58—Demands for Grants

(1) The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Health is responsible, were voted in full:—

MINISTRY OF HEALTH

Number of Demand	Name of the Demand	Amount of Demand
1	2	3
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
47	Ministry of Health	7,66,000
48	Medical Services	2,26,43,000

[P.T.O.]

Number of Demand	Name of the Demand	Amount of Demand
1	2	3
49	Public Health	Rs, 5,35,30,000
50	Miscellaneous under the Ministry of Health	60,56,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVAN- CES.	
119	Capital Outlay of the Ministry of Health	5,89,68,000

Eleven cut motions—of which one was on Demand No. 47, three on Demand No. 48, six on Demand No. 49 and one on Demand No. 119—were moved and negatived.

(2) Discussion on Demands for Grants Nos. 6, 7 and 105, for which the Ministry of Community Development is responsible, commenced.

Thirty-three cut motions—of which thirty-two were on Demand No. 7 and one on Demand No. 105—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th July, 1957).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 29, 1957

No. 29

1. Starred Questions

Thirty-six Starred Questions (Nos. 409—442, 444 and 445) were put down on the order paper out of which twenty-four were called. Starred question No. 443 was transferred to the list of questions for the 5th August, 1957. Original notices of Starred Questions Nos. 417, 420 and 421 were received in Hindi.

Twenty Starred Questions (Nos. 412—428 and 430—432) were orally answered and supplementary questions were asked on seventeen of them. Replies to the remaining questions (including Starred Questions Nos. 409 to 411 and 429 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-eight Unstarred Questions (Nos. 301—316 and 318—339) were put down on the order paper. Unstarred Question No. 317 was transferred to the list of questions for the 22nd August, 1957. Original notices of Unstarred Questions Nos. 315, 316, 324, 332 and 334 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri S. M. Banerjee regarding the situation caused by the rise in Jamuna level.

4. Papers laid on the Table

A copy of each of the following Notifications was laid on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (i) S.R.O. 1851, dated the 3rd June, 1957 making certain further amendments to the Bombay Wheat (Movement Control) Order, 1956.
- (ii) S.R.O. 1852, dated the 3rd June, 1957, containing the Bombay Rice (Export Control) Order, 1957.
- (iii) S.R.O. 1917, dated the 6th June, 1957.
- (iv) S.R.O. 1916, dated the 6th June, 1957, containing Orissa Rice (Prohibition of Export) Order, 1957.

[P.T.O.]

- (v) S.R.O. 1983, dated the 12th June, 1957, making certain further amendment to the Bombay Wheat (Movement Control) Order, 1956.
- (vi) S.R.O. 1984, dated the 12th June, 1957, making certain further amendment to the Calcutta Wheat (Movement Control) Order, 1956.
- (vii) S.R.O. 1986, dated the 13th June, 1957, containing Inter-Zonal Wheat Movement Control Order, 1957.
- (viii) S.R.O. 2251, dated the 6th July, 1957, making certain amendment to the Orissa Rice (Prohibition of Export) Order, 1957.
- (ix) S.R.O. 2258-A, dated the 10th July, 1957, containing the Rice (Southern Zone) Movement Control Order, 1957.

5. Report of Committee on Absence of Members from the Sittings of the House

Shri Mulchand Dube presented the First Report of the Committee on Absence of Members from the Sittings of the House and also laid on the Table a list showing the names of members who were continuously absent from the sittings of the House for 15 days or more during the First Session, 1957.

6. Calling attention to matter of Urgent Public Importance

Shri Raghunath Singh called the attention of the Minister of Transport and Communications to the agreement reached between the Bombay Dock workers and the Government.

The Minister of State in the Ministry of Transport and Communications laid on the Table a copy of the statement in regard thereto.

7. Motions for Election to Committees

Dr. Panjabrao S. Deshmukh moved the following motions:—

- (1) "That in pursuance of clause 3(vi) of Resolution No. 43-11/48-Com dated the 21st May, 1949, as amended from time to time, of the Ministry of Agriculture (now Food and Agriculture), the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Indian Central Arecanut Committee."
- (2) "That in pursuance of sub-section 4(iii) of section 4 of the Indian Lac Cess Act, 1930, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Lac Cess Committee."

The motions were adopted.

8. Government Bills Introduced

- (1) The Appropriation (Railways) No. 2 Bill, 1957.
- (2) The Industrial Finance Corporation (Amendment) Bill, 1957.
- (3) The Mines and Minerals (Regulation and Development) Bill, 1957.
- (4) The Inter-State Corporations Bill, 1957.

9. The Budget (General)—1957-58—Demands for Grants

Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Community Development is responsible, concluded, and the Demands were voted in full:—

Ministry of Community Development

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I. EXPENDITURE MET FROM REVENUE	
6	Ministry of Community Development	12,11,000
7	Community Development Projects and National Extension Service	7,18,00,000
	II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
105	Capital Outlay of the Ministry of Community Development	97,70,000

All the cut motions moved on the 27th July, 1957—of which thirty-two were on Demand No. 7 and one on Demand No. 105—were negatived.

(2) Discussion on Demands for Grants Nos. 42 to 46 and 116 to 118 for which the Ministry of Food and Agriculture is responsible, commenced.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th July, 1957.)

M. N. KAUL,
Secretary

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 30, 1957

No. 30

1. Oath or affirmation

Two members made and subscribed on oath or affirmation as follows and took their seats in the House:—

One in Hindi and

One in English.

2. Starred Questions

Forty Starred Questions (Nos. 446—485) were put down on the order paper out of which 29 were called. Original notices of Starred Questions Nos. 446, 451, 455, 457, 463, 465, 475 and 479 were received in Hindi.

Twenty-one Starred Questions (Nos. 447, 449—451, 453, 455—460, 463—466, 468—471, 473 and 474) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 446, 448, 452, 454, 461, 462, 467 and 472 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Thirty-seven Unstarred Questions (Nos. 340—342 and 344—377) were put down on the order paper. Original notices of Unstarred Questions Nos. 360, 361, 367, 371 and 376 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Paper laid on the Table

A copy of the Report of the Indian Delegation on the Tenth World Health Assembly held in Geneva in May, 1957 was laid on the Table.

5. Calling attention to matter of Urgent Public Importance

Shri T. H. Sonavane called the attention of the Minister of Commerce and Industry to the fall in production in Sholapur Spinning and Weaving Mills Ltd., and Narsing Girji Mills Ltd., Sholapur and the effect thereof on the Government investments and on labour.

The Minister of Commerce made a statement in regard thereto.

[P.T.O.]

6. The Budget (General), 1957-58—Demands for Grants

Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Food and Agriculture is responsible, concluded and the Demands were voted in full:—

MINISTRY OF FOOD AND AGRICULTURE

Number of Demand	Name of the Demand	Amount of Demand
1	2	3
	I.—EXPENDITURE MET FROM REVENUE	
42	Ministry of Food and Agriculture	*79,60,000
43	Forest	1,20,76,000
44	Agriculture	9,67,32,000
45	Civil Veterinary Services	84,20,000
46	Miscellaneous Departments and Other Expenditure under the Ministry of Food and Agriculture	*6,47,59,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
116	Capital Outlay on Forests	10,68,000
117	Purchase of Foodgrains	79,15,44,000
118	Other Capital Outlay of the Ministry of Food and Agriculture	*35,14,82,000

On cut motion No. 25 on Demand No. 42 moved by Shri Naushir Bharucha, the House divided, Ayes 23; Noes 80. The cut motion was accordingly negatived.

Fifty further cut motions—of which forty-one were on Demand No. 42, six on Demand No. 43, two on Demand No. 44 and one on Demand No. 46—were moved and negatived.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 31st July, 1957.)

M. N. KAUL,
Secretary.

* Inclusive of the amounts voted on account on the 26th March, 1957.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

July 31, 1957

No. 31

1. Starred Questions

Forty-one Starred Questions (Nos. 486—510, 512—515, and 518—529) were put down on the order paper out of which twenty-eight were called. Starred Questions Nos. 511 and 516 were transferred to the list of questions for the 6th August, 1957. Starred Question No. 517 was postponed to the list of questions for the 9th August, 1957. Original notices of Starred Questions Nos. 490, 492, 495 and 508 were received in Hindi.

Twenty-one Starred Questions (Nos. 486—492, 494—496, 499, 501—504, 506, 507, 509 and 512—514) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 493, 497, 498, 500, 505, 508 and 510 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-seven Unstarred Questions (Nos. 378—393, 395—404, and 406—416) were put down on the order paper. Unstarred Questions No. 394 and 405 were transferred to the lists of questions for the 13th and 21st August, 1957 respectively. Original notices of Unstarred Questions Nos. 395, 412 and 414 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Floods in Kosi River addressed to the Minister of Irrigation and Power was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri S. C. Gupta regarding the situation alleged to have arisen out of the strike of Municipal Workers including sweepers in New Delhi.

5. Paper Laid on the Table

A copy of the Notification No. S.R.O. 2387 dated the 20th July, 1957, making certain further amendments to the Employees' Provident Funds Scheme, 1952 was laid on the Table under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952.

[P.T.O.]

6. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Third Report of the Committee on Private Members' Bills and Resolutions.

7. Calling attention to matter of Urgent Public Importance

Shri T. C. N. Menon called the attention of the Minister of Railways to the collision of an engine without driver with goods wagons on the Botad Salangpur section of the Western Railway on the 25th July, 1957, resulting in the death of a Railway employee.

The Minister of Railways made a statement in regard thereto.

8. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|---|--|
| (1) Shri T. R. Neswi | 10th to 31st May, 1957 (First Session and 15th July to 20th August, 1957 (Second Session). |
| (2) Dr. Sushila Nayar | 11th to 31st May, 1957 (First Session). |
| (3) Kunwarani Vijaya Raje | 10th to 31st May, 1957 (First Session). |
| (4) Shri Chandikeshwar Sharan Singh Ju Deo. | 16th to 30th May, 1957 (First Session). |
| (5) Shrimati Lalita Rajya Laxmi | 10th to 31st May, 1957 (First Session). |
| (6) Shri Kamal Narain Singh | 15th to 30th July, 1957 (Second Session). |
| (7) Shri Laxmi Narayan Bhanja Deo | 20th to 31st May, 1957 (First Session) and 15th July to 30th August, 1957 (Second Session). |
| (8) Shri J. B. Kripalani. | 15th July to 6th September, 1957 (Second Session). |
| (9) Shri Indulal Kanaiyalal Yajnik | 24th July to 16th August, 1957 (Second Session). |
| (10) Shri C. Bali Reddy | 15th to 31st July, 1957 (Second Session). |
| (11) Shri Braj Raj Singh | 29th to 31st May, 1957 (First Session) and 15th July to 6th September, 1957. (Second Session). |
| (12) Rani Manjula Devi | 15th July to 6th September, 1957 (Second Session). |

9. Motions for Election to Committees

Shri Nityanand Kanungo moved the following motions:—

- (1) "That in pursuance of clause (xiv) of sub-section (2) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members on the Coffee Board constituted under the said Act."
- (2) "That in pursuance of clause (e) of sub-section (3) of Section 4 of the Rubber Act, 1947, the members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members on the Rubber Board constituted under the said Act."

The motions were adopted.

10. The Budget (General), 1957-58—Demands for Grants

Discussion on Demands for Grants Nos. 67 to 69, 122 and 123, for which the Ministry of Irrigation and Power is responsible, commenced.

Twenty-five cut motions—of which nine were on Demand No. 67, fifteen on Demand No. 68 and one on Demand No. 69—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st August, 1957).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 1, 1957

No. 32

1. Oath or affirmation

Shri Rajaram Balkrishna Raut made and subscribed an affirmation in Marathi and took his seat in the House.

2. Starred Questions

Thirty-eight Starred Questions (Nos. 530, 532—565, and 567—569) were put down on the order paper out of which nineteen were called. Starred Question No. 531 was transferred to the list of questions for the 6th August, 1957 and Starred Question No. 566 was withdrawn by the Member. Original notices of Starred Questions Nos. 539, 548, 559, 562 and 569 were received in Hindi.

Nineteen Starred Questions (Nos. 530, 532—548 and 567) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Twenty-six Unstarred Questions (Nos. 417—442) were put down on the order paper. Original notices of Unstarred Questions Nos. 429 and 434 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Adjournment motions and calling attention to matter of Urgent Public Importance

The Speaker postponed till the 3rd August, 1957, his decision on the admissibility of the adjournment motions given notice of by the following members regarding the sweepers' strike in Delhi and the police firing on the 31st July, 1957:—

Sarvashri S. C. Gupta, Surendranath Dwivedy, Nath Pai, T. C. N. Menon, Narayan Ganesh Goray, Jagdish Awasthi, Laisram Achaw Singh, Shraddhakar Supakar, Hem Barua, B. C. Kamble, G. K. Manay, Atal Bihari Vajpayee and Pandit Brij Narayan "Brijesh".

Notices of calling attention to matter of urgent public importance given by the following members regarding the same subject were also held over till the 3rd August, 1957:—

Dr. Ram Subhag Singh, Shri K. L. Balmiki, Shrimati Sucheta Kripalani and Sarvashri Radha Raman and Yadav Narayan Jadhav.

[P.T.O.]

5. The Budget (General), 1957-58—Demands for Grants

Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Irrigation and Power is responsible, concluded, and the Demands were voted in full:—

Ministry of Irrigation and Power

Number of Demand	Name of the Demand	Amount of Demand
1	2	3
	I.—EXPENDITURE MET FROM REVENUE	Rs.
67	Ministry of Irrigation and Power	10,13,000
68	Multi-purpose River Schemes	93,53,000
69	Miscellaneous Departments and Other Expenditure under the Ministry of Irrigation and Power	57,41,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
122	Capital Outlay on Multipurpose River Schemes	2,17,63,000
123	Other Capital Outlay of the Ministry of Irrigation and Power	55,34,000

All the cut motions moved on the 31st July, 1957,—of which nine were on Demand No. 67, fifteen on Demand No. 68 and one on Demand No. 69—were negatived.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd August, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

August 2, 1957

No. 33

1. Starred Questions

Thirty-seven Starred Questions (Nos. 570—606) were put down on the order paper out of which thirteen were called. Original notices of Starred Questions Nos. 570, 579, 580, 591, 593, 598, 601, and 603 were received in Hindi.

Twelve Starred Questions (Nos. 570 to 573 and 575 to 582) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 574 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Twenty-five Unstarred Questions (Nos. 443 to 467) were put down on the order paper. Original notices of Unstarred Questions Nos. 444 and 464 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Hyderabad State Bank (Compensation) Rules, 1956, published in the Notification No. S.R.O. 2274, dated the 4th October, 1956, under sub-section (3) of Section 41 of the State Bank of Hyderabad Act, 1956.

(2) A copy of the statement containing further information on the Supplementaries to Starred Question No. 134 answered on the 18th July, 1957.

4. Report of Business Advisory Committee

Sardar Hukam Singh presented the Fifth Report of the Business Advisory Committee.

5. Calling Attention to matter of urgent Public Importance

Shri K. T. K. Tangamani called the attention of the Minister of Railways to the explosion of a Railway wagon at Asansol Railway station on the 31st July, 1957.

The Minister of Railways made a statement in regard thereto.

[P.T.O.]

6. The Budget (General), 1957-58—Demands for Grants

(1) The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Law is responsible, were voted in full:—

MINISTRY OF LAW

Number of Demand	Name of the Demand	Amount of Demand
I.—EXPENDITURE MET FROM REVENUE		
73	Ministry of Law	1,00,56,000
74	Administration of Justice	1,39,000
75	Miscellaneous Expenditure under the Ministry of Law	3,65,000

Eight cut motions of which four were on Demand No. 73 and two each on Demand Nos. 74 and 75—were moved and negatived.

(2) Discussion on Demands for Grants Nos. 82 to 91 and 127 to 131, for which the Ministry of Transport and Communications is responsible, commenced.

The discussion was not concluded.

7. Motion re: Third Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha moved the following motion:—

“That this House agrees with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 31st July, 1957.”

The motion was adopted.

8. Private Member's Resolution withdrawn

Shri Bibhuti Mishra concluded his speech on the following Resolution moved by him on the 19th July, 1957:—

“This House is of opinion that Central Government scholarships should not be awarded exclusively to any particular community only but they should be thrown open to the poor and deserving students of all Communities and to this end Government should, if necessary, bring forward suitable legislation to amend the Constitution.”

Five amendments were moved by—

- (1) Shri B. C. Kamble
- (2) Shri Bhaurao Krishnarao Gaikwad
- (3) Shri Dodda Thimmaiah

The following members took part in the debate:—

- (1) Shri B. S. Murthy
- (2) Shri Frank Anthony
- (3) Shri Dodda Thimmaiah
- (4) Shri Jaipal Singh
- (5) Shri M. Ayyakannu
- (6) Shri T. Sanganna
- (7) Shri Resham Lal Jangde
- (8) Shri Upendranath Barman
- (9) Shri Bhaurao Krishnarao Gaikwad
- (10) Shri Jawaharlal Nehru.

Shri Bibhuti Mishra replied to the debate.

The amendments moved by Sarvashri B. C. Kamble, Bhaurao Krishnarao Gaikwad and Dodda Thimmaiah were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

9. Private Member's Resolution under consideration

Shri Surendra Mahanty moved the following Resolution:—

“This House is of opinion that a Committee of experts be appointed to study and investigate into the regional disparity in the Indian Union in the average *per capita* income and in the stages of development, and to recommend ways and means for bringing up the regions that lag behind to the standard of other advanced regions.”

Dr. K. B. Menon commenced his speech on the Resolution which was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 3rd August, 1957.)

M. N. KAUL,

Secretary

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 3, 1957

No. 34

1. Adjournment motion

The Speaker gave his consent to the moving of an adjournment motion given notice of by Shri S. C. Gupta regarding the Police firing on the 31st July, 1957, in Sweepers' Colony in New Delhi.

The motion stood over under Rule 61 of the Rules of Procedure until 4 P.M.

2. Calling attention to matter to Urgent Public Importance

Dr. Ram Subhag Singh called the attention of the Minister of Home Affairs to the sweepers' strike in Delhi and the Police firing on the 31st July, 1957.

The Speaker observed that it was not necessary for the Minister to make a statement as the adjournment motion on the same subject would be discussed at 4 P.M.

3. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Business for the week commencing the 5th August, 1957.

4. Statement by the Minister of Commerce

The Minister of Commerce made a statement correcting the reply given to a supplementary on Starred Question No. 636 on the 30th May, 1957.

5. Statement by the Minister of Finance

The Minister of Finance made a statement regarding the appointment of a Commission of Enquiry to go into the structure of emoluments and conditions of Service of the Central Government employees, and other related questions.

6. Government Bill—motion for introduction adopted

The Essential Services Maintenance Bill, 1957.

The motion for leave to introduce the Bill was moved by Shri Govind Ballabh Pant.

[P.T.O.]

Certain points regarding the competence of the House to legislate on the subject were raised by Sarvashri Naushir Bharucha and T. C. N. Menon. Bharucha and T. C. N. Menon.

The Speaker permitted discussion thereon and the following members took part:—

- (1) Shri Asoke K. Sen
- (2) Shri T. Sanganna
- (3) Shri Shripad Amrit Dange
- (4) Shri Radhelal Vyas.

On the motion that leave be granted to introduce the Bill, the House divided, Ayes 174; Noes 47. The motion was accordingly adopted and the Bill was introduced.

7. The Budget (General), 1957-58—Demands for Grants.

Further discussion on the following Demands for Grants Nos. 82 to 91 and 127 to 131, for which the Ministry of Transport and Communications is responsible, continued.

Eighty cut motions—of which thirty-four were on Demand No. 82, eighteen on Demand No. 83, eight on Demand No. 84, two each on Demands Nos. 88 and 89 and sixteen on Demand No. 90—were moved.

The discussion was not concluded.

8. A Report on Police Firing in Delhi—Laid on the Table

Shri B. N. Datar laid on the Table a copy of the Report on Police Firing in Delhi on the 31st July, 1957.

9. Report on Business Advisory Committee

Sardar Hukam Singh presented the Sixth Report of the Business Advisory Committee.

10. Motion Re: Sixth Report of Business Advisory Committee

Sardar Hukam Singh moved the following motion:—

“That this House agrees with the Sixth Report of the Business Advisory Committee presented to the House today.”

The motion was adopted in the following form:—

“That this House agrees with the Sixth Report of the Business Advisory Committee presented to the House today subject to the modification that instead of the House sitting on the 5th August, 1957 from 9 A.M. to 1 P.M. and again from 2.30 P.M. to 9.30 P.M., the House may sit from 11 A.M. to 7 P.M. on the 5th August, 1957, and the discussion on the Essential Services Maintenance Bill, 1957, may continue for 3 hours on the 6th August, 1957.”

11. Adjournment Motion—Stood over under Rule 61 of the Rules of the Procedure.

The motion for adjournment of the House to discuss a definite matter of urgent public importance viz., police firing on the 31st July, 1957, in sweepers' colony in New Delhi was moved by Shri S. C. Gupta.

The motion was discussed from 4.5 P.M. to 6.40 P.M.

On the motion the House divided, Ayes 53; Noes 196. The motion was accordingly negatived.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th August, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 5, 1957

No. 35

1. Starred Questions

Forty-four Starred Questions (Nos. 607—635, 635-A and 636 to 649) were put down on the order paper out of which twenty-three were called. Original notices of Starred Questions Nos. 610, 612, 617 and 631 were received in Hindi.

Nineteen Starred Questions (Nos. 607—616, 619, 620, 622—626, 628 and 629) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 617, 618, 621 and 627 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-two Unstarred Questions (Nos. 468—472, 474—479, 481—489, 491 and 492) were put down on the order paper. Unstarred Question No. 473 and 490 were transferred to the lists of questions for the 12th and 13th August, 1957, respectively. Unstarred question No. 480 was withdrawn by the member. Original notices of Unstarred Questions Nos. 469 and 483—485 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Location of Oil Refinery addressed to the Minister of Steel, Mines and Fuel was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (i) A copy of the Notification No. S.R.O. 2435, dated the 27th July, 1957, under sub-section (3) of Section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957 making certain amendments to the Coal Bearing Areas (Acquisition and Development) Rules 1957.

[P.T.O.]

- (2) A copy of the Notification No. S.R.O. 2374/R. Amdt. XVI, dated the 20th July, 1957, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.
- (3) A copy of the statement correcting the reply given to Unstarred Question No. 462 on the 29th May, 1957.
- (4) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1957) of the Tariff Commission on the continuance of protection to the Piston Assembly (Pistons, Piston rings and Gudgeon Pins) Industry.
 - (ii) Government Resolution No. 79(1)TP/57, dated the 24th July, 1957.
 - (iii) Report (1957) of the Tariff Commission on the continuance of protection to the Sago Industry.
 - (iv) Government Resolution No. 12(1)TP/57, dated the 30th July, 1957.
 - (v) Report (1957) of the Tariff Commission on the continuance of protection to the Grinding Wheel Industry.
 - (vi) Government Resolution No. 16(1)TP/57, dated the 30th July, 1957.
- (5) A copy of the Notification No. S.R.O. 2156, dated the 29th June, 1957, under sub-section (7) of Section 59 of the Mines Act, 1952, making certain further amendment to the Coal Mines Pithead Bath Rules, 1946.
- (6) A copy of the "Parliamentary Committees—A Summary of Work", pertaining to the First Session of Second Lok Sabha.

5. Motion re: Fifth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

"That this House agrees with the Fifth Report of the Business Advisory Committee presented to the House on the 2nd August, 1957."

The motion was adopted.

6. Government Bill under consideration

The Essential Services Maintenance Bill, 1957

The motion for consideration of the Bill was moved by Shri Govind Ballabh Pant.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th August, 1957 was moved by Shri V. P. Nayar.

Two amendments for reference of the Bill to a Select Committee were moved by Sarvashri Premji R. Assar and Frank Anthony.

The following members took part in the debate:—

- (1) Shri M. R. Masani
- (2) Shri Nemi Chandra Kasliwal
- (3) Shri C. R. Pattabhi Raman
- (4) Shri Nath Pai
- (5) Swami Ramananda Tirtha
- (6) Shri R. K. Khadilkar
- (7) Pandit Thakur Das Bhargava
- (8) Shri Frank Anthony
- (9) Shrimati Ila Palchoudhuri
- (10) Shri T. C. N. Menon
- (11) Shri H. C. Dasappa
- (12) Shri Raj Bahadur

Shri Govind Ballabh Pant replied to the debate.

On the amendment moved by Shri V. P. Nayar the House divided, Ayes 55; Noes 212. The amendment was accordingly negated.

The amendments moved by Sarvashri Premji R. Assar and Frank Anthony were negated.

On the motion for consideration the House divided, Ayes 224; Noes 54. The motion was accordingly adopted and clause-by-clause consideration was taken up.

The clause-by-clause consideration was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th August, 1957.)

CORRIGENDA

In Bulletin—Part I dated the 3rd August, 1957, page 118,

- (i) omit line 3;
- (ii) under item No. 7, line 1, omit 'following';
- (iii) in the heading of item No. 8 omit 'A';
- (iv) in the heading of item No. 9, for 'on' read 'of'.

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

August 6, 1957

No. 36

1. Starred Questions

Forty-nine Starred Questions (Nos. 650—691, 693-694A, 695—697 and 531) were put down on the order paper out of which 20 were called. Original notices of Starred Questions Nos. 658, 659, 670, 671 and 679 were received in Hindi.

Seventeen Starred Questions (Nos. 650—653, 655—663, 665-666 and 669) were orally answered and supplementary questions were asked on 15 of them. Replies to the remaining questions (including Starred Questions Nos. 654, 664, and 667 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-two Unstarred Questions (Nos. 493—500 and 502—525) were put down on the order paper. Unstarred Question No. 501 was transferred to the list of questions for the 22nd August, 1957. Original notices of Unstarred Questions Nos. 495, 499, 508, 518, and 523 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short notice questions

Three short notice questions regarding Rail Link between Siliguri and Darjeeling, Dislocation of Communications with Assam and North Bengal and Train Service in Assam Region addressed to the Minister of Railways were put down on the order paper. One short notice question regarding Train Service in Assam Region was orally answered and supplementary questions were also asked and answered thereon. Replies to the remaining two questions of which the questioner was absent were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the notification No. S.R.O. 1808, dated the 1st June, 1957, together with the explanatory note, under sub-section (3) of section 5 of the Indian Aircraft Act, 1934, making certain further amendments to the Indian Aircraft Rules, 1937.

[P.T.O.]

(2) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- | | |
|---------------------------------------|---|
| (i) First Statement | Second Session, 1957 of Second Lok Sabha. |
| (ii) Supplementary Statement No. I | First Session, 1957 of Second Lok Sabha. |
| (iii) Supplementary Statement No. III | Fifteenth Session, 1957 of First Lok Sabha. |

(3) A copy of the Order No. 3(1) CL. VI/57, dated the 29th July, 1957 under sub-section (4) of Section 89 of the Companies Act, 1956.

5. Government Bill Passed

The Essential Services Maintenance Bill, 1957

Clause-by-clause consideration of the Bill continued.

On an amendment to clause 2 moved by Shri T. B. Vittal Rao the House divided, Ayes 50; Noes 225. The amendment was accordingly negatived.

On an amendment to clause 2 moved by Shri Surendranath Dwivedy the House divided, Ayes 56; Noes 233. The amendment was accordingly negatived.

On clause 2, the House divided, Ayes 232; Noes 57, Clause 2 was accordingly adopted.

On an amendment to clause 3 moved by Shri S. C. Gupta the House divided, Ayes 50; Noes 225. The amendment was accordingly negatived.

On an amendment to clause 3 moved by Shrimati Renu Chakravartty the House divided, Ayes 47; Noes 230. The amendment was accordingly negatived.

On an amendment to clause 3 moved by Shri M. R. Masani the House divided, Ayes 55; Noes 234. The amendment was accordingly negatived.

On clause 3 the House divided, Ayes 228; Noes 56. Clause 3 was accordingly adopted.

On clause 4 the House divided, Ayes 236; Noes 58. Clause 4 was accordingly adopted.

Clause 5 was also adopted.

On an amendment to clause 6 moved by Shrimati Parvathi M. Krishnan the House divided, Ayes 55; Noes 243. The amendment was accordingly negatived.

Clauses 6 and 7 were also adopted.

On an amendment for insertion of a new Clause 7-A, moved by Shri S. C. Gupta the House divided, Ayes 53; Noes 242. The amendment was accordingly negatived.

Clause 8 was also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Govind Ballabh Pant.

The following members took part in the debate:—

(1) Shri Hirendra Nath Mukerjee.

(2) Shri Govind Ballabh Pant.

On the motion that the Bill be passed the House divided, Ayes 226; Noes 51. The motion was accordingly adopted and the Bill was passed.

6. The Budget (General), 1957-58—Demands for Grants

Further discussion on the Demands for Grants Nos. 82 to 91 and 127 to 131, for which the Ministry of Transport and Communications is responsible, continued.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th August, 1957.)

CORRIGENDA

In Bulletin—Part I dated the 5th August, 1957, page 116,

after line 1, insert '(1) Shri Shripad Amrit Dange and renumber the other names accordingly.

M. N. KAUL,
Secretary.

. 25

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

August 8, 1957

No. 37

1. Starred Questions

Forty-two Starred Questions (Nos. 698—739) were put down on the order paper out of which twenty-one were called. Original notices of Starred Questions Nos. 703, 719, 723 and 730 were received in Hindi.

Nineteen Starred Questions (Nos. 698—702, 704, 705, 707—717 and 729) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 703 and 706 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-two Unstarred Questions (Nos. 526—528, 530—560 and 562—569) were put down on the order paper. Unstarred Questions Nos. 529 and 561 were transferred to the list of questions for the 14th August, 1957. Original notices of Unstarred Questions Nos. 533, 549, 556, 557 and 567 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One short Notice Question, regarding Admission to Delhi Colleges addressed to the Minister of Education and Scientific Research was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Statements by the Prime Minister and the Minister of Transport and Communications.

The Prime Minister made a statement regarding the notices of impending stoppages of work in various essential services.

Later during the day the Minister of Transport and Communications informed the House that the notices of strike by P. & T. employees had been withdrawn.

5. Ordinance—Laid on the Table.

Shri Govind Ballabh Pant laid on the Table a copy of the Essential Services Maintenance Ordinance, 1957 (No. 5 of 1957) promulgated by the President on the 7th August, 1957, under Article 123 (2) (a) of the Constitution.

[P.T.O.]

6. Paper Laid on the Table

A copy of the First Annual Report on the working of the Ashoka Hotels Limited, New Delhi together with the audited statement of accounts for the year ended the 30th September, 1956, was laid on the Table under sub-section (1) of Section 639 of the Companies Act, 1956.

7. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Finance to the termination of services of many Inspectors under the Life Insurance Corporation after the introduction of new appointment letters retrospectively from the 1st September, 1956.

The Deputy Minister of Finance made a statement in regard thereto.

8. The Budget (General), 1957-58—Demands for Grants

Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Transport and Communications is responsible concluded and the Demands were voted in full:—

MINISTRY OF TRANSPORT AND COMMUNICATIONS

Number of Demand	Name of the Demand	Amount of Demand
1	2	3
	I.—EXPENDITURE MET FROM REVENUE	Rs.
82	Ministry of Transport and Communications	*72,09,000
83	Indian Posts and Telegraphs Department (including working Expenses)	35,31,66,000
84	Ports and Pilotage	36,85,000
85	Lighthouses and Lightships	80,83,000
86	Meteorology	88,84,000
87	Overseas Communications Service	67,00,000
88	Aviation	2,07,74,000
89	Central Road Fund	2,49,78,000
90	Communication (including National Highways)	3,34,06,000
91	Miscellaneous Departments and other Expenditure under the Ministry of Transport and Communications.	*1,57,94,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
127	Capital Outlay on Indian Posts and Telegraphs (not met from Revenue)	14,45,18,000
128	Capital Outlay on Civil Aviation	1,67,77,000
129	Capital Outlay on Ports	3,12,08,000
130	Capital Outlay on Roads	8,45,83,000
131	Other Capital Outlay of the Ministry of Transport and Communications	*11,52,92,000

*Inclusive of the amounts voted on account on the 26th March, 1957.

All the cut motions moved on the 3rd August, 1957—of which thirty-four were on Demand No. 82, eighteen on Demand No. 83, eight on Demand No. 84, two each on Demands Nos. 88 and 89 and sixteen on Demand No. 90—were negatived.

(2) The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Information and Broadcasting is responsible, were voted in full:—

MINISTRY OF INFORMATION AND BROADCASTING

Number of Demand	Name of the Demand	Amount of Demand
1	2	3
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
64	Ministry of Information and Broadcasting .	7,71,000
65	Broadcasting .	2,21,60,000
66	Miscellaneous Departments and Expenditure under the Ministry of Information and Broadcasting .	2,02,44,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
121	Capital Outlay on Broadcasting.	1,98,34,000

Eleven cut motions—of which four were on Demand No. 64, five on Demand No. 65 and two on Demand No. 66—were moved and negatived.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th August, 1957.)

CORRIGENDA

In Bulletin—Part I dated the 6th August, 1957,

(i) page 117,
under item No. 1, line 5,
after '666' insert '668';

(ii) page 118,
under item No. 5, line 11,
for '225' read '222'.

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

August 9, 1957

No. 38

1. Starred Questions

Forty-one Starred Questions (Nos. 740—779 and 517) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 753, 758, 762, 774 and 776 were received in Hindi.

Twelve Starred Questions (Nos. 740, 742, 743, 745—752 and 754) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 741, 744 and 753 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifteen Unstarred Questions (Nos. 570—584) were put down on the order paper. Original notices of Unstarred Questions Nos. 571 and 572 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Second Annual Report of the Hindustan Steel Private Ltd. for the year 1955-56, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (2) A copy of the Notification No. S.R.O. 1971 dated the 15th June, 1957, under sub-section (2) of Section 20A of the Press and Registration of Books Act, 1867, making certain further amendment to the Registration of Newspapers (Central) Rules, 1956.
- (3) A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Rules, 1957, published in the Notification No. S.R.O. 1154, dated the 5th April, 1957, under sub-section (2) of Section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (4) A copy of the Notification No. S.R.O. 1863, dated the 1st June, 1957, under sub-section (2) of Section 11 of the Salaries and Allowances of Ministers Act, 1952, making certain amendment to the Ministers' (Allowances, Medical Treatment and other Privileges) Rules, 1957.

[P.T.O.]

(5) A copy of the Report of the Board of Directors of the National Small Industries Corporation Private Ltd. for the period ended 31st March, 1956, under sub-section (1) of section 639 of the Companies Act, 1956.

(6) A copy of the Half-yearly Report on the activities of the Coir Board for the period from 1st October, 1956 to 31st March, 1957, under sub-section (1) of Section 19 of the Coir Industry Act, 1953.

4. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Business for the week commencing the 12th August, 1957.

5. Government Bill passed

The Appropriation (Railways) No. 2 Bill, 1957

The motion for consideration of the Bill was moved by Shri Jagjivan Ram.

Shri Naushir Bharucha took part in the debate.

Shri Jagjivan Ram replied to the debate.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

6. The Budget (General), 1957-58—Demands for Grants

Discussion on the Demands for Grants Nos. 76, 77 and 125, for which the Ministry of Rehabilitation is responsible, commenced.

Thirty-one cut motions—of which twenty were on Demand No. 76 and eleven on Demand No. 77—were moved.

The discussion was not concluded.

7. Private Members' Bills introduced

- (1) The Beedi and Cigar Labour Bill, 1957 by Shri A. K. Gopalan.
- (2) The Old and Infirm Persons' Homes Bill, 1957 by Shri Raghunath Singh.
- (3) The Indian Penal Code (Amendment) Bill, 1957 (*Omission of Section 497*) by Shri Raghunath Singh.
- (4) The Indian Penal Code (Amendment) Bill, 1957 (*Insertion of new section 124B*) by Shri Raghunath Singh.
- (5) The Arbitration (Amendment) Bill, 1957 (*Amendment of sections 2 and 39 and insertion of new Chapter IV A*) by Shri Raghunath Singh.
- (6) The Constitution (Amendment) Bill, 1957 (*Amendment of article 58*) by Shri Raghunath Singh.
- (7) The Companies (Amendment) Bill, 1957 (*Amendment of section 293*) by Shri Surendra Mahanty.

(6) *The Cantonments (Amendment) Bill, 1957 (Amendment of sections 13 and 60 and omission of section 14) by Shri Jhulan Sinha.*

8. Private Members' Bills withdrawn

(1) *The Central Government Servants (Option for joining Contributory Health Service Scheme) Bill, 1957, by Shri Jhulan Sinha.*

Further discussion on the motion for consideration of the Bill moved on the 26th July, 1957, continued.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Mulchand Dube
- (3) Pandit Thakur Das Bhargava
- (4) Shri D. P. Karmarkar

Shri Jhulan Sinha replied to the debate.

The Bill was withdrawn by leave of the House.

(2) *The Indian Penal Code (Amendment) Bill, 1957 (Insertion of new section 427 A) by Shri Raghunath Singh.*

The motion for consideration of the Bill was moved by Shri Raghunath Singh.

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri Sinhasan Singh
- (3) Shri K. R. Achar
- (4) Shri Shree Narayan Das
- (5) Shri S. Easwara Iyer
- (6) Shri M. V. Krishnappa
- (7) Shri B. N. Datar

Shri Raghunath Singh replied to the debate.

The Bill was withdrawn by leave of the House.

9. Private Member's Bill under consideration

The Sadhus and Sanyasis (Registration) Bill, 1957 by Shri Radha Raman.

The motion for consideration of the Bill was moved by Shri Radha Raman and his speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 12th August, 1957.)

M. N. KAUL,
Secretary.

BULLETIN—PART I
(Brief Record of Proceedings)

August 12, 1957

No. 39

1. Starred Questions

Forty-seven Starred Questions (Nos. 780—795, 797—822, and 824—828) were put down on the order paper out of which nineteen were called. Starred Questions Nos. 796 and 823 were postponed to the list of questions for the 26th August 1957. Original notices of Starred Questions Nos. 784, 785, 790, 811, 819 and 822 were received in Hindi.

Fifteen Starred Questions (Nos. 780—791, 793, 794 and 799) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 792, 795, 797 and 798 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-two Unstarred Questions (Nos. 585—616) were put down on the order paper. Original notice of Unstarred Question No. 607 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Four Short Notice Questions regarding Mileage rates of goods and passenger traffic, Railway Accident, Electrification of the Howrah-Burdwan Section and Strike Notice by Station Masters' Association, addressed to the Minister of Railways and one Short Notice Question regarding Floods in Imphal River addressed to the Minister of Irrigation and Power were asked. These were orally answered and supplementary questions were also asked and answered thereon.

4. Withdrawal of Essential Services Maintenance Ordinance

On an enquiry by Shri A. K. Gopalan, the Prime Minister informed the House that the Government had advised the President to revoke the Essential Services Maintenance Ordinance, 1957.

5. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Surendranath Dwivedy regarding the alleged bomb explosion in Delhi on the 10th August, 1957.

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Official Language Commission.
- (2) A copy of each of the following Notifications under Sub-section(4) of Section 43-B of the Sea Customs Act, 1878:—
 - (i) S.R.O. 2394, dated the 20th July, 1957.
 - (ii) S.R.O. 2395, dated the 20th July, 1957, containing the Customs Duties Drawback (Chokes for Fluorescent Lamps) Rules, 1957.

[P.T.O.]

- (iii) S.R.O. 2396, dated the 20th July, 1957.
- (iv) S.R.O. 2397, dated the 20th July, 1957, containing the Customs Duties Drawback (Sacharin) Rules, 1957.
- (v) S.R.O. 2399, dated the 24th July, 1957.
- (vi) S.R.O. 2400, dated the 24th July, 1957, containing the Customs Duties Drawback (Jute Manufactures) Rules, 1957.

7. Extension of Time for Presentation of Reports of Select Committees

(i) On behalf of Shri Asoke K. Sen Shri T. T. Krishnamachari moved that the time appointed for the presentation of the Report of the Select Committee on the Wealth-tax Bill, 1957, be extended up to the 17th August, 1957.

The motion was adopted.

(ii) On behalf of Shri Asoke K. Sen Shri T. T. Krishnamachari moved that the time appointed for the presentation of the Report of the Select Committee on the Expenditure-tax Bill, 1957, be extended up to the 26th August, 1957.

The motion was adopted.

8. The Budget (General), 1957-58—Demands for Grants

Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Rehabilitation is responsible, concluded and the Demands were voted in full:—

MINISTRY OF REHABILITATION

Number of Demand	Name of Demand	Amount of Demand
	I.—EXPENDITURE MET FROM REVENUE	
76	Ministry of Rehabilitation	Rs. 25,52,000
77	Expenditure on Displaced Persons	13,12,65,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
125	Capital Outlay of the Ministry of Rehabilitation	14,00,00,000

All the cut motions moved on the 9th August, 1957—of which twenty were on Demand No. 76 and eleven on Demand No. 77—were negatived.

9. Half-an-hour Discussion on matter arising out of Answer to Question

Shri Harish Chandra Mathur raised a half-an-hour discussion on points arising out of answer given on the 19th July, 1957, to Starred Question No. 191 regarding departmental catering on Railways.

Shri Shahnawaz Khan took part in the debate.

Shri Jagjivan Ram replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th August, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

August 13, 1957

No. 40

1. Starred Questions

Fifty-seven Starred Questions (Nos. 829—865, 867—879 and 881—887) were put down on the order paper out of which twenty were called. Starred Question No. 880 was transferred to the list of questions for the 21st August, 1957. Original notices of Starred Questions Nos. 829, 836, 842, 854, 868, 881, 883 and 886 were received in Hindi.

Seventeen Starred Questions (Nos. 829, 830, 832—841, 843—846 and 848) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 831, 842 and 847 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-six Unstarred Questions (Nos. 617—662) were put down on the order paper. Original notices of Unstarred Questions Nos. 619, 623, 624, 637, 651, 658 and 662 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions, regarding Pakistan Note to Security Council and Reduction in Currency Backing, addressed to the Prime Minister and the Minister of Finance, respectively were asked. They were orally answered and supplementary questions were also asked and answered thereon.

4. Paper laid on the Table

A copy of the Notification No. S.R.O. 1948, dated the 15th June, 1957, making certain amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, was laid on the Table under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations Excise Duties Act, 1955.

5. Calling attention to matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Education and Scientific Research to the proposed strike by the teachers in Government and Private Schools in Delhi on the 20th August, 1957.

[P.T.O.]

The Minister of State in the Ministry of Education and Scientific Research made a statement in regard thereto and also laid on the Table a copy thereof.

6. The Budget (General), 1957-58—Demands for Grants

The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Steel, Mines and Fuel is responsible, were voted in full:—

MINISTRY OF STEEL, MINES AND FUEL

Number of Demand	Name of Demand	Amount of Demand
	I.—EXPENDITURE MET FROM REVENUE	Rs.
78	Ministry of Steel, Mines and Fuel .	*31,15,000
79	Mines .	28,37,000
80	Exploration of Oil and Natural Gas. .	1,50,31,000
81	Miscellaneous Departments and Other Expenditure under the Ministry of Steel, Mines and Fuel .	*55,96,93,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
126	Capital Outlay of the Ministry of Steel, Mines and Fuel .	*1,68,65,24,000

Twenty-one cut motions—of which six were on Demand No. 78 and fifteen on Demand No. 79—were moved and negatived.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th August, 1957.)

M. N. KAUL,
Secretary.

*Inclusive of the amounts voted on account on the 26th March, 1957.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

August 14, 1957

No. 41

1. Starred Questions

Forty-three Starred Questions (Nos. 888—900 and 902—931) were put down on the order paper out of which twenty were called. Starred Question No. 901 was transferred to the list of questions for the 22nd August, 1957. Original notice of Starred Question No. 902 was received in Hindi.

Eighteen Starred Questions (Nos. 888—900, 902, 903, 905, 906 and 908) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 904 and 907 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Nineteen Unstarred Questions (Nos. 663—681) were put down on the order paper. Original notices of Unstarred Questions Nos. 664, 667 and 676 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.R.O. 2405, dated the 27th July, 1957, under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain amendment to the All India Services (Provident Fund) Rules, 1955.
- (2) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1957) of the Tariff Commission on the continuance of protection to the Preserved Fruits Industry.
 - (ii) Government Resolution No. 13(3)TP/57, dated the 6th August, 1957.
 - (iii) Statement under the Proviso to Section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (1) and (2) above could not be laid within the period prescribed under the said section.

[P.T.O.]

(iv) Report (1957) of the Tariff Commission on the continuance of protection to the Automobile Hand Tyre Inflater Industry.

(v) Government Resolution No. 21(3)TP/57, dated the 2nd August, 1957.

(3) A copy of the Annual Report on the activities of the Coir Board for the year 1956-57, under sub-section (1) of Section 19 of the Coir Industry Act, 1953.

(4) A copy of the Statement on the action taken or proposed to be taken by the Government on the Recommendations adopted by the International Labour Conference at its 39th Session held in June, 1956, together with the texts of the Recommendations.

4. Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha presented the Fourth Report of the Committee on Private Members' Bills and Resolutions.

5. Calling Attention to Matter of Urgent Public Importance

Shri Upendranath Barman called the attention of the Minister of Railways to the suspension of train service beyond Sonali Station as a result of which a large number of passengers were stranded at the Katihar Station.

The Minister of Railways made a statement in regard thereto.

6. The Budget (General), 1957-58—Demands for Grants

(1) The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Works, Housing and Supply is responsible, were voted in full:—

MINISTRY OF WORKS, HOUSING AND SUPPLY

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I. EXPENDITURE MET FROM REVENUE	
92	Ministry of Works Housing & Supply	32,67,000
93	Supplies	1,52,33,000
94	Other Civil Works.	12,05,47,000
95	Stationery and Printing .	4,02,37,000
96	Miscellaneous Departments and Expenditure under the Ministry of Works, Housing and Supply	52,02,000
	II—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
132	Delhi Capital Outlay	4,27,69,000
133	Capital Outlay on Buildings	2,67,59,000
134	Other Capital Outlay of the Ministry of Works, Housing and Supply	1,25,86,000

Thirty-two cut motions—of which two were on Demand No. 92, twenty-nine on Demand No. 94 and one on Demand No. 134—were moved and negatived.

(2) Discussion on Demands for Grants Nos. 51 to 63 and 120, for which the Ministry of Home Affairs is responsible, commenced.

The discussion was not concluded.

7. Half-An-Hour discussion on Matter Arising out of Answer to Question

Pandit Dwarka Nath Tiwary raised a half-an-hour discussion on points arising out of answer given on the 24th July, 1957 to Starred Question No. 293 regarding creation of New Railway Zone out of the existing N. E. Railway.

The following members took part in the debate:—

- (1) Shri Bibhuti Mishra
- (2) Shri T. B. Vittal Rao
- (3) Shri Shree Narayan Das

Shri Jagjivan Ram replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 17th August, 1957.)

M. N. KAUL,
Secretary

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 17, 1957.

No. 42

1. Starred Questions

Thirty-four Starred Questions (Nos. 932—946, 948—963 and 965—967) were put down on the order paper out of which twenty-six questions were called. Starred Questions Nos. 947 and 964 were postponed to the list of questions for the 26th August, 1957. Original notices of Starred Questions Nos. 938, 950, 951 and 963 were received in Hindi.

Nineteen Starred Questions (Nos. 932—935, 937, 938, 940, 941, 943—46, 949, 951—54, 956 and 958) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 936, 939, 942, 948, 950, 955 and 957 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-seven Unstarred Questions (Nos. 682—728) were put down on the order paper. Original notices of Unstarred Questions Nos. 682, 686, 693, 703, 707 and 727 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Oman's request for help addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the interim Report on the activities of the Life Insurance Corporation of India.

*(2) A copy of the National Highways Rules, 1957, published in the Notification No. S.R.O. 1182, dated the 13th April, 1957 under Section 10 of the National Highways Act, 1956.

*The notification was previously laid on the Table on the 13th May, 1957 and was re-laid under Rule 234(2) of the Rules of Procedure

[P.T.O.]

- (3) A copy of the Annual Report of the Employees' State Insurance Corporation along with the Audited Accounts of the Corporation for the year 1954-55 under Section 36 of the Employees' State Insurance Act, 1948.

5. Calling attention to Matter of Urgent Public Importance

Shri T. N. Viswanatha Reddy called the attention of the Minister of Home Affairs to the press comments regarding the Pataskar Report dealing with the border problems of Andhra and Madras.

The Minister of Home Affairs made a statement in regard thereto.

6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Business for the week commencing the 20th August, 1957.

7. Presentation of Report of Select Committee

Shri Asoke K. Sen presented the Report of the Select Committee on the Wealth-Tax Bill, 1957.

8. Government Bill Introduced

The Insurance (Amendment) Bill, 1957.

9. The Budget (General), 1957-58—Demands for Grants.

Further discussion on the Demands for Grants Nos. 51 to 63 and 120, for which the Ministry of Home Affairs is responsible, continued.

One hundred and eleven cut motions—of which twenty-one were on Demand No. 51, two on Demand No. 53, three on Demand No. 55, one on Demand No. 57, fifteen on Demand No. 59, six on Demand No. 60, thirty-three on Demand No. 61, one on Demand No. 62 and twenty-nine on Demand No. 63—were moved.

The discussion was not concluded.

10. Motion Re: Fourth Report of Committee on Private Members' Bills and Resolutions

Shri Jagan Nath Prasad Pahadia moved the following motion:—

“That this House agrees with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th August, 1957.”

The motion was adopted.

11. Private Member's Resolution negatived

Further discussion on the following resolution moved by Shri Surendra Mahanty on the 2nd August, 1957 continued:—

“This House is of opinion that a Committee of experts be appointed to study and investigate into the regional disparity in the Indian Union in the average per capita income and in the stages of development, and to recommend ways and means for bringing up the regions that lag behind to the standard of other advanced regions.”

Four amendments were moved by—

- (1) Shri Y. S. Parmar.
- (2) Shri Balasaheb Patil.

The following members took part in the debate:—

- (1) Dr. K. B. Menon.
- (2) Shri Diwan Chand Sharma.
- (3) Shri Balasaheb Patil.
- (4) Shri Harish Chandra Mathur.
- (5) Shri V. P. Nayar.
- (6) Shri Y. S. Parmar.
- (7) Shri Mool Chand Jain.
- (8) Shri Gulzarilal Nanda.

The amendments moved by Shri Balasaheb Patil were negatived.

The amendment moved by Shri Y. S. Parmar was withdrawn by leave of the House.

The Resolution was negatived.

12. Private Member's Resolution under consideration

Shri A. K. Gopalan moved the following Resolution:—

“This House is of opinion that the absence of a firm and well-defined, price policy is upsetting the calculations of the Second Five Year Plan and is undermining its execution and accordingly suggests to the Government that a Committee be immediately set up to examine the price levels of various essential industrial and agricultural products and report within six months, on a clear cut price policy and machinery for its implementation.”

One amendment was moved by Dr. Ram Subhag Singh.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th August, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

August 20, 1957

No. 43

1. Starred Questions

Thirty-six Starred Questions (Nos. 968—1003) were put down on the order paper out of which eighteen were called. Original notices of Starred Questions Nos. 969, 973, 974, 992, 1000 and 1002 were received in Hindi.

Sixteen Starred Questions (Nos. 968—975, 977—983, and 985) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 976 and 984 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty Unstarred Questions (Nos. 729—758) were put down on the order paper. Original notices of Unstarred Questions Nos. 736 and 750 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding Floods in Brahmaputra and Floods in Kosi River addressed to the Minister of Irrigation and Power were asked. They were orally answered and supplementary questions were also asked and answered thereon.

4. Messages from Rajya Sabha

(a) Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 12th August, 1957, Rajya Sabha had passed the Indian Succession (Amendment) Bill, 1957.

(ii) That at its sitting held on the 13th August, 1957, Rajya Sabha had passed the Minimum Wages (Amendment) Bill, 1957.

(b) Secretary also reported the following message received from Rajya Sabha regarding the Navy Bill, 1957, signed by the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 14th August, 1957, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to the government of the Navy. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

[P.T.O.]

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 21, 1957

No. 44

1. Starred Questions

Thirty-seven Starred Questions (Nos. 1004—1010, 1010-A, 1011—1013, 1015—1019, 1021—1033 and 1035—1042) were put down on the order paper out of which twenty-two were called. Starred Question No. 1020 was transferred to the list of questions for the 26th August, 1957. Original notices of Starred Questions Nos. 1009, 1012, 1026, 1027 and 1032 were received in Hindi.

Seventeen Starred Questions (Nos. 1005—1008, 1010, 1010-A, 1011, 1013, 1016, 1018, 1019 and 1021—1026) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1004, 1009, 1012, 1015 and 1017 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-seven Unstarred Questions (Nos. 759—785) were put down on the order paper. Original notices of Unstarred Questions Nos. 759 and 777 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper laid on the Table

A copy of the Resolution No. 2474-Secy(E)/57, dated the 21st August, 1957, regarding setting up of a Commission of Enquiry to examine the structure of emoluments and conditions of Service of the Central Government employees and other related questions was laid on the Table.

4. Messages from Rajya Sabha

Secretary reported the following two messages from Rajya Sabha:—

- (i) that at its sitting held on the 20th August, 1957, Rajya Sabha had agreed to the amendments made by Lok Sabha on the 16th July, 1957, in the Railway Protection Force Bill, 1957.
- (ii) that at its sitting held on the 12th August, 1957, Rajya Sabha had passed the Repealing and Amending Bill, 1957.

5. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Repealing and Amending Bill, 1957, as passed by Rajya Sabha.

[P.T.O.]

6. The Budget (General)—1957-58—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Commerce and Industry is responsible, concluded and the Demands were voted in full:—

MINISTRY OF COMMERCE AND INDUSTRY

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I. EXPENDITURE MET FROM REVENUE	
1	Ministry of Commerce and Industry	*50,51,000
2	Industries	*24,63,36,000
3	Salt	*1,49,17,000
4	Commercial Intelligence and Statistics	*48,31,000
5	Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry	*1,43,68,000
	II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENTS OF LOANS AND ADVANCES	
104	Capital Outlay of the Ministry of Commerce and Industry	*14,19,01,000

Eighty-two cut motions—of which fourteen were on Demand No. 1, Fifty-three on Demand No. 2, One on Demand No. 3, four on Demand No. 4, Seven on Demand No. 5 and three on Demand No. 104—were moved and negatived.

(2) Discussion on Demands for Grants Nos. 70 to 72 and 124, for which the Ministry of Labour and Employment is responsible, commenced.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd August, 1957.)

M. N. KAUL,

Secretary.

*Inclusive of the amounts voted on account on the 28th March, 1957.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August, 22, 1957

No. 45

1. Starred Questions

Forty-three Starred Questions (Nos. 1043—1072, 1072-A, 1073—1084) were put down on the order paper out of which twenty-eight were called. Original notices of Starred Questions Nos. 1051, 1070, 1074, 1077 and 1081 were received in Hindi

Nineteen Starred Questions (Nos. 1043—1046, 1048, 1050—1052, 1054, 1056, 1057, 1060, 1061, 1063, 1065, 1066 and 1068 to 1070 were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 1047, 1049, 1053, 1055, 1058, 1059, 1062, 1064 and 1067 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-one Unstarred Questions (Nos. 786—826) were put down on the order paper. Original notices of Unstarred Questions Nos. 790, 798, 809, 816, 819 and 822 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding Suspension of Train Service—Chupra—Varanasi Line and Scarcity of Water Supply in Delhi, addressed to the Ministers of Railways and Health respectively, were asked. These were orally answered and supplementary questions were also asked and answered thereon.

4. Intimation re: detention of Member of Parliament

The Speaker informed Lok Sabha that he had received the following letter dated the 22nd August, 1957, from the District Magistrate, Delhi:—

“In execution of a warrant of arrest issued by the Court of Judge, Third Tribunal, Alipore, 24 Parganas, West Bengal, under section 75, Cr. P. C., which was marked to Shri P. D. Punetha, Deputy Superintendent of Police (South), he found it necessary in discharge of his duties to put under arrest Shri Kansari Halder, Member, Lok Sabha, on the 21st August, 1957, at 18-15 hours from 2-Windsor Place, New Delhi and he was remanded by the Resident Magistrate, New Delhi to judicial custody till the 25th August, 1957.”

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications, under sub-section (3) of Section 133 of the Motor Vehicle Act, 1939, making certain amendments to the Delhi Motor Vehicles Rules, 1940:—

- (i) Notification No. F. 12(11)/57-MT&CE, dated the 12th June, 1957.

[P.T.O.]

(ii) Notification No. F. 12(22)/57-MT&CE, dated the 26th June, 1957.

(2) A copy of the statement showing the action taken or proposed to be taken on the recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes in his Report for the year 1955.

6. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Fifth Report of the Committee on Private Members' Bills and Resolutions.

7. Calling attention to matter of Urgent Public Importance

Shri Radha Raman called the attention of the Minister of Home Affairs to the assurances given by the Minister of Home Affairs in connection with the Sweepers' Strike in Delhi and the action taken thereon.

The Minister of Home Affairs made a statement in regard thereto and also laid on Table a copy of the statement containing decisions of the New Delhi Municipal Committee on the various demands of the workers.

8. The Budget (General), 1957-58—Demands for Grants

Further discussion on the Demands for Grants Nos. 70 to 72 and 124 for which the Ministry of Labour and Employment is responsible, continued.

Twenty-seven cut motions—of which twenty-three were on Demand No. 70 and two each on Demand Nos. 71 and 72—were moved.

The discussion was not concluded.

9. Intimation re: release of Member of Parliament

The Deputy-Speaker informed Lok Sabha that he had received the following letter dated the 21st August, 1957, from the Deputy Superintendent of Police, Jaipur City:—

“Shri Harish Chandra Sharma, Member, Lok Sabha, who was arrested on the 16th August, 1957, under section 309 I. P. C., for having resorted to hunger strike unto death, as a protest against the increase in tuition fees in Rajasthan and lodged in Central Jail, Jaipur, from the 16th to the 20th August, 1957, has been released on the 20th August, 1957, at 5 A.M., under the orders of the Government for dropping the proceedings against him.”

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd August, 1957)

CORRIGENDUM

In Bulletin—Part I, dated the 21st August, 1957, page 140, under item No. 6, against Demand No. 4, column 3, omit asterisk.

M. N. KAUL,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 23, 1957

No. 46

1. Starred Questions

Thirty-six Starred Questions (Nos. 1085 to 1120) were put down on the order paper out of which twenty-five were called. Original notices of Starred Questions Nos. 1089, 1093, 1115, 1116 and 1119 were received in Hindi.

Nineteen Starred Questions (Nos. 1085, 1087—1089, 1091—1097, 1099, 1101—1105, 1108 and 1109) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1086, 1090, 1098, 1100, 1106 and 1107 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-five Unstarred Questions (Nos. 827—838, 840—856 and 858—863) were put down on the order paper. Unstarred Questions Nos. 839 and 857 were transferred to the list of questions for the 29th August, 1957 and 2nd September, 1957 respectively. Original notice of Unstarred Question No. 842 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications, under Section 10 of the Mines and Minerals (Regulation and Development) Act, 1948—
 - (i) S.R.O. 2436, dated the 27th July, 1957, making certain further amendments to the Mineral Concession Rules, 1949.
 - (ii) S.R.O. 2507, dated the 3rd August, 1957, making certain amendments to the Mining Leases (Modification of Terms) Rules, 1956.
- (2) A copy of each of the following Notifications, under Sub-Section (2) of Section 3 of the All India Services Act, 1951—
 - (i) S.R.O. 2476, dated the 3rd August, 1957, making certain amendments to the All India Services (Conduct) Rules, 1954.
 - (ii) S.R.O. 2543, dated the 10th August, 1957, making certain amendments to the All India Services (Provident Fund) Rules, 1955.

[P.T.O.]

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1957, passed by Lok Sabha on the 9th August, 1957.

5. Reporting of Petition

Secretary reported the receipt of two petitions each signed by a petitioner in respect of Finance (No. 2) Bill, 1957.

6. Government Bill Introduced

Indian Tariff (Amendment) Bill, 1957.

7. The Budget (General), 1957-58—Demands for Grants

Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Labour and Employment is responsible, concluded and the Demands were voted in full:—

MINISTRY OF LABOUR AND EMPLOYMENT

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
70	Ministry of Labour & Employment	*16,94,000
71	Chief Inspector of Mines	13,91,000
72	Miscellaneous Departments and Other Expenditure under the Ministry of Labour and Employment	*8,66,57,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
124	Capital Outlay of the Ministry of Labour and Employment.	*34,22,000

All the cut motions moved on the 22nd August, 1957,—of which twenty-three were on Demand No. 70 and two each on Demand Nos. 71 and 72—were negatived.

(2) Discussion on Demands for Grants Nos. 27 to 41 and 109 to 115, for which the Ministry of Finance is responsible, commenced.

Eighty-eight cut motions—of which Eighty-one were on Demand No. 27, three each on Demand Nos. 29 and 30 and one on Demand No. 38—were moved.

The discussion was not concluded.

*Inclusive of the amounts voted on account on the 26th March, 1957.

8. Motion re: Fifth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd August, 1957.”

The motion was adopted.

9. Private Member's Bill withdrawn

The Sadhus and Sanyasis (Registration) Bill, 1957 by Shri Radha Raman

Shri Radha Raman concluded his speech on the motion for consideration of the Bill moved by him on the 9th August, 1957.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by 1st December, 1957, was moved by Shri Shree Narayan Das.

An amendment for reference of the Bill to a Joint Committee was moved by Sardar Amar Singh Saigal.

The following members took part in the debate:—

- (1) Shrimati Sāngam Laxmi Bai
- (2) Shri Shraddhakar Supakar
- (3) Shri B. N. Datar
- (4) Shri C. R. Pattabhi Raman
- (5) Swami Ramanand Tirtha
- (6) Shri Asoke K. Sen
- (7) Shri V. P. Nayar
- (8) Shrimati Uma Nehru
- (9) Shri Diwan Chand Sharma
- (10) Shrimati Sahodra Bai
- (11) Swami Ramanand Shastri
- (12) Shri Braj Raj Singh
- (13) Shrimati Violet Alva

Shri Radha Raman replied to the debate.

The amendments moved by Shri Shree Narayan Das and Sardar Amar Singh Saigal were withdrawn by leave of the House.

The Bill was withdrawn by leave of the House.

10. Private Member's Bill under consideration

The Constitution (Amendment) Bill, 1957, (Amendment of Article 58) by Shri Raghunath Singh

The motion for consideration of the Bill was moved by Shri Raghunath Singh and his speech was not concluded.

[P.T.O.]

11. Report of Business Advisory Committee

Pandit Thakur Das Bhargava presented the Seventh Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A. M. on Saturday, the 24th August, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 24, 1957

No. 47

1. Starred Questions

Thirty-five Starred Questions (Nos. 1121—49 and 1151—56) were put down on the order paper out of which twenty-six were called. Original notices of Starred Questions Nos. 1123, 1132, 1138, 1151 and 1155 were received in Hindi.

Eighteen Starred Questions (Nos. 1121—24, 1126, 1127, 1130, 1133—38 and 1142—46) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1125, 1128, 1129, 1131, 1132, and 1139—41 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ten Unstarred Questions (Nos. 864—73) were put down on the order paper. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding commercial broadcasting in All India Radio addressed to the Minister of Information and Broadcasting was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Oath or affirmation

Shri Joginder Sen—Mandi made and subscribed an affirmation in Hindi and took his seat in the House.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications making certain amendments to the Tea Rules, 1954, under sub-section (3) of Section 49 of the Tea Act, 1953:—
 - (i) S.R.O. 2494, dated the 3rd August, 1957.
 - (ii) S.R.O. 2495, dated the 3rd August, 1957.

[P.T.O.]

- (2) A copy of each of the following Reports, under sub-section (4) of Section 7 of the Industries (Development and Regulation) Act, 1951:—
- (i) Annual Report of the Development Council for Heavy Chemicals (Acids and Fertilisers) for the year ending 31st March, 1957.
 - (ii) Annual Report of the Development Council for Heavy Chemicals (Alkalis) for the year ending 31st March, 1957.
 - (iii) Annual Report of the Development Council for Internal Combustion Engines and Power Driven Pumps for the year ending 31st March, 1957.
 - (iv) Annual Report of the Development Council for Heavy Electrical Industries for the year ending 31st March, 1957.
 - (v) Annual Report of the Development Council for Light Electrical Industries for the year ending 31st March, 1957.
 - (vi) Annual Report of the Development Council for Non-Ferrous metals for the year ending 31st March, 1957.
 - (vii) Annual Report of the Development Council for Machine tools industry for the year ending 31st March, 1957.
 - (viii) Annual Report of the Development Council for Bicycles for the year ending 31st March, 1957.
 - (ix) Annual Report of the Development Council for Pharmaceuticals and Drugs for the year ending 31st March, 1957.
 - (x) Annual Report of the Development Council for Woollen Industry for the year ending 31st March, 1957.
 - (xi) Annual Report of the Development Council for Art Silk Industry for the year ending 31st March, 1957.
 - (xii) Annual Report of the Development Council for Sugar Industry for the year ending 31st March, 1957.

6. Reporting of petition

Secretary reported the receipt of a petition signed by a petitioner in respect of the Finance (No. 2) Bill, 1957.

7. Calling attention to matter of Urgent Public Importance

Shri T. C. N. Menon called the attention of the Minister of Railways to the accident to the Howrah bound Janata Express on the 19th August, 1957, between Palasa and Pundi Stations on the South Eastern Railway.

The Deputy Minister of Railways and Transport made a statement in regard thereto.

8. Motion re: Seventh Report of Business Advisory Committee

Shri Satyanarayan Sinha moved the following motion:—

“That this House agrees with the Seventh Report of the Business Advisory Committee presented to the House on the 23rd August, 1957.”

The Motion was adopted.

9. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Business for the week commencing the 26th August, 1957.

10. The Budget (General), 1957-58—Demands for Grants

Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Finance is responsible, concluded and the Demands were voted in full:—

MINISTRY OF FINANCE

Number of Demand	Name of the Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
27	Ministry of Finance	90,38,000
28	Customs	2,35,16,000
29	Union Excise Duties	4,33,91,000
30	Taxes on Income Including Corporation Tax and Estate Duty.	2,73,46,000
31	Opium	21,25,000
32	Stamps	97,25,000
33	Audit	5,43,67,000
34	Currency	2,09,39,000
35	Mint	1,95,86,000
36	Territorial and Political Pensions	16,30,000
37	Superannuation Allowances and Pensions	1,58,01,000
38	Miscellaneous Departments and other Expenditure under the Ministry of Finance	14,84,30,000
39	Planning Commission	96,02,000
40	Miscellaneous Adjustments between the Union and State Governments	3,56,000
41	Pre-partition payments	40,14,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
109	Capital Outlay on the India Security Press	4,44,000
110	Capital Outlay on Currency and Coinage	1,55,64,000
111	Capital Outlay on Mints	42,00,000
112	Commuted Value of Pensions	24,82,000
113	Payments to Retrenched Personnel	14,000
114	Other Capital Outlay of the Ministry of Finance	67,41,54,000
115	Loans and Advances by the Central Government	69,66,82,000

[P.T.O.]

All the cut motions moved on the 23rd August, 1957—of which eighty-one were on Demand No. 27, three each on Demand Nos. 29 and 30 and one on Demand No. 38—were negatived.

(2) At 5 P.M. the following outstanding Demands for Grants in respect of the heads mentioned against them for which the Department of Parliamentary Affairs, Lok Sabha, Rajya Sabha and Secretariat of the Vice-President are responsible, were submitted to the vote of the House and granted in full:—

Number of Demand	Name of the Demand	Amount of Demand
	EXPENDITURE MET FROM REVENUE	Rs.
	DEPARTMENT OF PARLIAMENTARY AFFAIRS	
99	Department of Parliamentary Affairs	1,12,000
	LOK SABHA	
100	Lok Sabha	80,46,000
	RAJYA SABHA	
102	Rajya Sabha	24,55,000
	SECRETARIAT OF THE VICE-PRESIDENT	
103	Secretariat of the Vice-President	36,000

11. Government Bill introduced.

The Appropriation (No. 4) Bill, 1957.

12. Government Bill passed.

The Appropriation (No. 4) Bill, 1957.

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

Shri Naushir Bharucha took part in the debate.

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

13. Half-an-hour discussion on matter arising out of answer to question.

Shri T. B. Vittal Rao raised a half-an-hour discussion on points arising out of answer given on the 6th August, 1957, to Starred Question No. 659 regarding Guna-Ujjain Rail Link.

The following members took part in the debate:—

(1) Shri Radhe Lal Vyas.

(2) Shri P. K. Kodiyan.

Shri Shahnawaz Khan replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th August, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

August 26, 1957

No. 48

1. Starred Questions

Fifty-three Starred Questions (Nos. 1157—86, 1188—1205, 1207, 796, 823, 947 and 964) were put down on the order paper out of which forty-two were called. Starred Questions Nos. 1187 and 1206 were transferred to the list of questions for the 2nd September, 1957. Original notices of Starred Questions Nos. 1160, 1164, 1174, 1177, 1183 and 1198 were received in Hindi.

Twenty-six Starred Questions (Nos. 1157, 1158, 1160, 1162, 1165, 1166, 1169, 1171, 1173, 1175—79, 1182, 1184, 1185, 1188—1193 and 1197—1199) were orally answered and supplementary questions were asked on twenty-four of them. Replies to the remaining questions (including Starred Questions Nos. 1159, 1161, 1163, 1164, 1167, 1168, 1170, 1172, 1174, 1180, 1181, 1183, 1186 and 1194—1196 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-two Unstarred Questions (Nos. 874—925) were put down on the order paper. Original notices of Unstarred Questions Nos. 875, 887, 890, 900, 910, 911, 914, 919, 922 and 923 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding Mangla Dam in Mirpur and Alleged use of Air Bases in Kashmir by Soviet Planes addressed to the Prime Minister were asked. They were orally answered and supplementary questions were also asked and answered thereon.

4. Presentation of Report of Select Committee

Shri Asoke K. Sen presented the Report of the Select Committee on the Expenditure-Tax Bill, 1957.

5. Evidence on Bills—laid on the Table

A copy of the evidence tendered before the Select Committees on the Wealth-Tax Bill, 1957 and the Expenditure-Tax Bill, 1957 was laid on the Table.

[P.T.O.]

6. Calling attention to matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Transport and Communications to the air-crash on the 19th August, 1957 in Ging village in Lamakin area resulting in the death of eight persons.

The Minister of State in the Ministry of Transport and Communications made a statement and also laid a statement in regard thereto.

7. Government Bill under consideration

The Finance (No. 2) Bill, 1957

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri T. Nagi Reddy
- (2) Shri C. D. Pande
- (3) Shri M. R. Masani
- (4) Shri G. D. Somani
- (5) Shri Mathura Prasad Mishra
- (6) Dr. A. Krishnaswami
- (7) Shri Upendranath Barman
- (8) Shri Vutukuru Rami Reddy
- (9) Shri Surendranath Dwivedy
- (10) Shri Ansar Harvani
- (11) Shri K. R. Achar
- (12) Shri Purshottamdas R. Patel
- (13) Shri Mulchand Dube
- (14) Sardar Amar Singh Saigal
- (15) Shri Braj Raj Singh
- (16) Shri Raghunath Singh
- (17) Shri Mool Chand Jain
- (18) Shri Naushir Bharucha (Speech un-finished)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th August, 1957.)

M. N. KAUL,
Secretary.

BULLETIN—PART I
[Brief Record of Proceedings]

August 27, 1957

No. 49

1. Starred Questions

Thirty-four Starred Questions (Nos. 1208—1229 and 1231—1242) were put down on the order paper out of which thirty were called. Original notices of Starred Questions Nos. 1209, 1212, 1226, 1231 and 1232 were received in Hindi.

Twenty-one Starred Questions (Nos. 1208—1210, 1212, 1215, 1216, 1219—1224, 1226—1229, 1231, 1232 and 1236—1238) were orally answered and supplementary questions were asked on twenty of them. Replies to the remaining questions (including Starred Questions Nos. 1211, 1213, 1214, 1217, 1218, 1225 and 1233—1235 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-seven Unstarred Questions (Nos. 926—953, 955—961, 963 and 965) were put down on the order paper. Unstarred Questions Nos. 954, 962 and 964 were transferred to the list of questions for the 3rd September, 1957. Original notices of Unstarred Questions Nos. 939, 947, 949 and 950 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri S. V. Ramaswamy called the attention of the Minister of Railways to the explosion of a wagon loaded with crackers at Katpadi Junction, Southern Railway, on the 21st August, 1957.

The Deputy Minister of Railways made a statement in regard thereto.

4. Government Bill Under Consideration

The Finance (No. 2) Bill, 1957

Further discussion on the motion for consideration of the Bill, moved on the 26th August, 1957, was resumed.

The following members took part in the debate:—

- (1) Shri Naushir Bharucha
- (2) Shri N. Siva Raj
- (3) Pandit Thakur Das Bhargava

[P.T.O.]

(4) Shri Harish Chandra Mathur

(5) Dr. P. Subbarayan

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5, 7, 9 to 11 and 14 were adopted as amended.

On Clause 13 as amended, the House divided—Ayes 124, Noes 50. Clause 13, as amended, was accordingly adopted.

Clauses 6, 8, 12 and 15 were adopted.

New Clause 16 was adopted.

Consideration of the First Schedule was taken up and not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th August, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 28, 1957

No. 50

1. Starred Questions

Thirty-five Starred Questions (Nos. 1243—1245, 1247—1258, 1258-A, 1259—1261 and 1264—1279) were put down on the order paper out of which twenty-eight were called. Starred Question No. 1262 was transferred to the list of questions for the 9th September, 1957. Original notices of Starred Questions Nos. 1258, 1260, 1272 and 1279 were received in Hindi.

Twenty-two Starred Questions (Nos. 1243, 1244, 1247—1252, 1256—1258, 1258-A, 1259—1261 and 1266—1272) were orally answered and supplementary questions were asked on twenty-one of them. Replies to the remaining questions (including Starred Questions Nos. 1245, 1253—1255, 1264 and 1265 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-five Unstarred Questions (Nos. 966—973 and 975—991) were put down on the order paper. Original notices of Unstarred Questions Nos. 981, 984, 985 and 991 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Mohan Swarup regarding the food situation in Eastern Districts of U.P.

4. Obituary Reference

The Speaker made a reference to the passing away of Shri Rang Bihari Lal who was a member of the Central Legislative Assembly.

Thereafter Members stood in silence for a minute as a mark of respect.

5. Papers Laid on the Table

The following papers were laid on the Table:

- (1) A copy of the Report of the Public Services (Qualifications for Recruitment) Committee.
- (2) A copy of the Annual Report of the Hindustan Machine Tools (Private) Limited for the year 1956-57, under sub-section (1) of Section 639 of the Companies Act, 1956.

6. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Sixth Report of the Committee on Private Members Bills and Resolutions.

[P.T.O.]

7. Calling Attention to Matter of Urgent Public Importance

Shri Bibhuti Mishra called the attention of the Minister of Home Affairs to the flood situation in Bihar and U.P.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

8. Government Bill Passed

The Finance (No. 2) Bill, 1957

Clause-by-clause consideration of the Bill continued.

On an amendment to the First Schedule moved by Shri Prabhat Kar, the House divided Ayes 57; Noes 171. The amendment was accordingly negatived.

The First and the Second Schedules were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended be passed was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Bimal Comar Ghose
- (3) Shri T. T. Krishnamachari.

The motion was adopted and the Bill as amended was passed.

9. Government Bill under Consideration

The Wealth-tax Bill, 1957, as reported by the Select Committee

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri Naushir Bharucha
- (2) Pandit Thakur Das Bhargava
- (3) Shri Raghbir Sahai
- (4) Shri Prabhat Kar
- (5) Shrimati Renuka Ray
- (6) Shri B. S. Murthy
- (7) Shri M. R. Masani
- (8) Shri Bimal Comar Ghose
- (9) Shri Radheshyam Ramkumar Morarka
- (10) Shri Ajit Singh Sarhadi
- (11) Shri Vijayram Raju
- (12) Shri C. D. Pande
- (13) Shri Aurobindo Ghosal.

The discussion was not concluded.

10. Half-an-Hour Discussion on Matter arising out of Answer to Question

Shri Arun Chandra Guha raised a half-an-hour discussion on points arising out of the statement laid on the Table on the 6th August, 1957, in fulfilment of an assurance given on the 14th May, 1957, in reply to Unstarred Question No. 1 regarding work-site camps in West Bengal.

Shri Harish Chandra Mathur took part in the debate.

Shri Mehr Chand Khanna replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th August, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

August 29, 1957

No. 51

1. Starred Questions

Forty-five Starred Questions (Nos. 1280—1305, 1307—1319, 1319-A and 1320—1324) were put down on the order paper out of which twenty-seven were called. Starred Question No. 1306 was transferred to the list of questions for 5-9-57. Original notices of Starred Questions Nos. 1281, 1298, 1299, 1301, 1307 and 1318 were received in Hindi.

Twenty Starred Questions (Nos. 1280, 1281, 1283, 1285—1290, 1292, 1294, 1295, 1296, 1298, 1299, 1302—1305 and 1308) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 1282, 1284, 1291, 1293, 1297, 1300 and 1301 of which the questioners were absent) were laid on the Table.

2 Unstarred Questions

Forty-eight Unstarred Questions (Nos. 992—1033 and 1035—1040) were put down on the order paper. Unstarred Question No. 1034 was transferred to the list of questions for 5-9-57. Original notices of Unstarred Questions Nos. 1015, 1016, 1020, 1027, 1035 and 1039 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shrimati Renu Chakravartty regarding the situation alleged to have arisen from draught in the districts of 24 Parganas in West Bengal.

4. Paper laid on the Table

A copy of the Notification No. S.R.O. 2515-R/Amdt/XVII, dated the 3rd August, 1957, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

5. Government Bill passed

The Wealth-tax Bill, 1957, as reported by the Select Committee

Further discussion on the motion for consideration of the Bill, as reported by the Select Committee, moved on the 28th August, 1957, continued.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri H. C. Heda
- (2) Dr. A. Krishnaswami
- (3) Shri Narendrabhai Nathwani .
- (4) Shri T. C. N. Menon

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3, 6 to 46 and the Schedule were adopted.

Clauses 4 and 5 were adopted as amended.

On three amendments moved by Shri Prabhat Kar to Clause 5 which were put to vote together, the House divided—Ayes 37, Noes 128. The amendments were accordingly negatived.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill, as amended, was passed.

6. Half-an-hour discussion on matter arising out of Answer to Question

Shri Arun Chandra Guha raised a half-an-hour discussion on points arising out of the statement laid on the Table on the 6th August, 1957, in fulfilment of an assurance given on the 22nd May, 1957 in reply to Unstarred Question No. 136 regarding purchase of tents for the displaced persons camps.

The following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
- (2) Shri Harish Chandra Mathur

Shri Mehr Chand Khanna replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th August, 1957.)

M. N. KAUL,

Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

August 30, 1957

No. 52

1. Starred Questions

Forty-four Starred Questions (Nos. 1325—37, 1339—55 and 1357—70) were put down on the order paper out of which twenty-one were called. Starred Question No. 1338 was postponed for answer on the 4th September, 1957. Starred question No. 1356 was transferred to the list of questions for the 5th September, 1957. Original notices of Starred Questions Nos. 1326, 1327, 1329, 1332, 1340, 1360, 1362 and 1368 were received in Hindi.

Seventeen Starred Questions (Nos. 1325—32, 1334—37, 1339, 1342—44 and 1346) were orally answered and supplementary questions were asked on sixteen of them. Replies to the remaining questions (including Starred Question Nos. 1333, 1340, 1341 and 1345 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-three Unstarred Questions (Nos. 1041—49, 1051—68 and 1070—85) were put down on the order paper. Unstarred Questions Nos. 1050 and 1069 were transferred to the list of questions for 6th and 4th September, 1957, respectively. Original notices of Unstarred Questions Nos. 1071 and 1077 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Braj Raj Singh regarding the food situation in the Chota Nagpur division of Bihar due to failure of paddy crops.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Territorial Councils Rules, 1957, published in the Notification No. S.R.O. 2573, dated the 6th August, 1957, under sub-section (3) of Section 54 of the Territorial Councils Act, 1957.
- (2) A copy of each of the following Notifications, under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
 - (i) S.R.O. 2577, dated the 8th August, 1957 containing the Customs Duties Drawback (Tele-Communication Equipments) Rules, 1957.
 - (ii) S.R.O. 2578, dated the 8th August, 1957.

[P.T.O.]

5. Report of Committee on Absence of Members from the Sittings of the House

Shri Mulchand Dube presented the Second Report of the Committee on Absence of Members from the Sittings of the House.

6. Statement by the Minister of Railways

The Minister of Railways made a statement correcting the reply given on the 12th August, 1957, to the half-an-hour discussion regarding Departmental Catering on Railways.

7. Motions for election to Committees

Dr. Mono Mohan Das moved the following motions:—

- (1) "That in pursuance of paragraph 1(f) of the Ministry of Education Resolution No. F. 21-9/54-A-2 dated the 14th July, 1955, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct two members from among themselves to serve as members of the Central Advisory Board of Archaeology."
- (2) "That in pursuance of paragraph 3(2) (e) of the late Department of Education, Health and Lands Resolution No. F. 122-3/35-E, dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Central Advisory Board of Education."

The motions were adopted.

8. Government Bill Introduced

The Life Insurance Corporation (Second Amendment) Bill, 1957.

9. Government Bill under Consideration

The Railway Passenger Fares Bill, 1957.

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

Shri T. T. Krishnamachari also moved the following motion:—

That Rule 69 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that a Bill involving expenditure shall be accompanied by a Financial Memorandum be suspended in its application to the Railway Passenger Fares Bill, 1957."

On the motion the House divided—Ayes 183, Noes 61. The motion was accordingly adopted.

An amendment that the Bill be circulated for the purpose of eliciting opinion thereon by the 10th November, 1957 was moved by Shri S. C. Gupta.

The following members took part in the debate:—

- (1) Shri S. C. Gupta
- (2) Shri Bhakt Darshan

- (3) Shri N. R. M. Swamy
- (4) Shri Bimal Comar Ghose
- (5) Shri Harish Chandra Mathur
- (6) Dr. Y. S. Parmar
- (7) Shri Braj Raj Singh
- (8) Shrimati Ila Palchoudhuri
- (9) Shri Shree Narayan Das
- (10) Shri Atal Bihari Vajpayee
- (11) Shri Satis Chandra Samanta
- (12) Shri Balasaheb Patil
- (13) Shri Sinhasan Singh.

The discussion was not concluded.

10. Motion re: Sixth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th August, 1957.”

The motion was adopted.

11. Private Member's Resolution withdrawn

Further discussion on the following Resolution by Shri A. K. Gopalan and the amendment thereto moved on the 17th August, 1957 was resumed:—

“This House is of opinion that the absence of a firm and well-defined price policy is upsetting the calculations of the Second Five Year Plan and is undermining its execution and accordingly suggests to the Government that a Committee be immediately set up to examine the price levels of various essential industrial and agricultural products and report within six months, on a clear cut price policy and machinery for its implementation.”

Two other amendments were moved by:—

- (1) Shri Shree Narayan Das
- (2) Shri R. K. Khadilkar.

The following members took part in the debate:—

- (1) Dr. Ram Subhag Singh
- (2) Shri N. G. Ranga
- (3) Shri R. K. Khadilkar
- (4) Shrimati Renuka Ray
- (5) Shri Yadav Narayn Yadhav
- (6) Shri Bibhuti Mishra
- (7) Shri T. Nagi Reddy
- (8) Shri Banshi Das Dhánagar
- (9) Shri T. T. Krishnamachari

Shri A. K. Gopalan replied to the debate.

[P.T.O.]

All the amendments were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of House.

12. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1957, passed by Lok Sabha on the 24th August, 1957.

13. Report of Business Advisory Committee

Pandit Thakur Das Bhargava presented the Eighth Report of the Business Advisory Committee.

14. Private Member's Resolution under consideration

Shri Khushwaqt Rai moved the following Resolution:—

“This House recommends to the Government that the sugar industry be nationalised.”

Shri Khushwaqt Rai's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday the 31st August, 1957.)

M. N. KAUL,
Secretary.

229

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

August 31, 1957

No. 53

1. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other Business for the week commencing the 2nd September, 1957.

2. Papers Laid on the Table

A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each was laid on the Table:—

- (1) Supplementary Statement No. I. Second Session, 1957 of Second Lok Sabha.
- (2) Supplementary Statement No. II. First Session, 1957 of Second Lok Sabha.
- (3) Supplementary Statement No. IV. Fifteenth Session, 1957 of First Lok Sabha.

3. Motion re: Eighth report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Eighth Report of Business Advisory Committee presented to the House on the 30th August, 1957”.

The motion was adopted.

4. Government Bills Passed

- (1) *The Railway Passenger Fares Bill, 1957*

Further discussion on the motion for consideration of the Bill, moved on the 30th August, 1957, continued.

Shri T. T. Krishnamachari replied to the debate.

The amendment for circulation of the Bill for eliciting opinion thereon by the 10th November, 1957, moved by Shri S. C. Gupta on the 30th August, 1957 was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

[P.T.O.]

Clause 2 and the Schedule were adopted as amended.

Clauses 3 to 6 were adopted.

Clause 1 was also adopted as amended.

The Enacting Formula and the Long Title were also adopted.

Shri T. T. Krishnamachari moved that the Bill, as amended, be passed.

On the motion the House divided: Ayes 160, Noes, 47. The motion was accordingly adopted and the Bill, as amended, was passed.

(2) *The Foreign Exchange Regulation (Amendment) Bill, 1957*

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Pandit Thakur Das Bhargava
- (3) Shri R. M. Hajarnavis
- (4) Shri Purushottamdas R. Patel
- (5) Shri Banarsi Prasad Jhunjhunwala
- (6) Shri Shraddhakar Supakar.

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 15 and 17 were adopted.

Clauses 16, 18 and 19 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended be passed was moved by Shri T. T. Krishnamachari.

Pandit Thakur Das Bhargava spoke on the motion.

The motion was adopted and the Bill, as amended, was passed.

5. Government Bill under consideration

The Expenditure Tax Bill, 1957, as reported by the Select Committee

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri M. R. Masani
- (3) Shri Jaganatha Rao
- (4) Shri Bimal Comar Ghose
- (5) Pandit Thakur Das Bhargava (Speech unfinished)

The discussion was not concluded.

6. Half-an-hour discussion on matter arising out of answer to question

Shri V. P. Nayar raised a half-an-hour discussion on points arising out of answer given on the 25th July, 1957 to Starred Question No. 336 regarding Medicinal Plants Organisation and Utilisation of Crude Drugs. His speech was unfinished when the quorum bell rang. Lok Sabha adjourned for want of quorum at 5-40 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd September, 1957.)

M. N. KAUL,

Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

September 2, 1957

No. 54

1. Starred Questions

Thirty-four Starred Questions (Nos. 1371—91, 1393—98 and 1400—1406) were put down on the order paper out of which thirty were called. Starred Question No. 1392 was transferred to the list of questions for the 6th September, 1957. Original notices of Starred Question No. 1377, was received in Hindi.

Twenty-three Starred Questions (Nos. 1372, 1374, 1376,—81, 1383—87, 1389—91, 1393, 1395—97 and 1400—1402) were orally answered and supplementary questions were asked on twenty two of them. Replies to the remaining questions (including Starred Questions Nos. 1371, 1373, 1375, 1382, 1388, 1394 and 1398 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-nine Unstarred Questions (Nos. 1086—1124) were put down on the order paper. Original notices of Unstarred Questions Nos. 1097, 1098, 1106 and 1124 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following papers, under Article 151(1) of the Constitution:—
 - (i) Appropriation Accounts of the Government of Delhi, 1954-55 and Audit Report, 1956.
 - (ii) Appropriation Accounts of the Government of Himachal Pradesh, 1955-56 and Audit Report, 1957.
- (2) A copy of the Report of the Court of Enquiry into the accident which occurred on the 26th September, 1956 at the Burro Dhemo Colliery in the district of Burdwan, published in the Notification No. S.R.O. 925, dated the 23rd March, 1957.
- (3) A copy of the statement correcting the reply given on the 31st July, 1957, to Unstarred Question No. 408 regarding Migration Certificates.

[P.T.O.]

4. Report of Rules Committee

Dr. Sushila Nayar laid on the Table, under sub-rule (1) of Rule 331 of the Rules of Procedure, a copy of the First Report of the Rules Committee.

5. President's assent to Bills

Secretary laid on the Table the following two Bills passed by the Houses of Parliament during the Second Session of Second Lok Sabha and assented to by the President since a report was last made to the House on the 15th July, 1957:—

- (1) The Appropriation (Railways) No. 2 Bill, 1957.
- (2) The Appropriation (No. 4) Bill, 1957.

6. Calling attention to matter of Urgent Public Importance

Sardar Amar Singh Saigal called the attention of the Minister of Defence to the resignation of five elected members of the Jabalpur Cantonment Board and the situation arising therefrom.

The Minister of Defence made a statement in regard thereto.

7. Leave of absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|--|---|
| (1) Shri Balasaheb Salunke. | 15th July to 11th September, 1957
(Second Session). |
| (2) Shri Lachman Singh. | 1st August to 13th September, 1957
(Second Session). |
| (3) Shri Uma Charan Pat-
naik. | 15th July to 9th August, 1957
(Second Session). |
| (4) Shri S. C. Choudhury. | 21st May to 30th May, 1957 (First
Session) and 15th July to 12th
August, 1957 (Second Session). |
| (5) Shri Joginder Sen Mandi. | 15th July to 23rd August, 1957
(Second Session). |
| (6) Shrimati Sucheta
Kripalani. | 5th August to 24th August, 1957
(Second Session). |
| (7) Shri S. C. Balakrishnan. | 15th July to 3rd August, 1957
(Second Session). |
| (8) Shri Chapla Kanta
Bhattacharyya. | 15th July to 3rd August, 1957
(Second Session). |
| (9) Thakor Shri Fatehsinhji
Ghodasar. | 15th July to 13th August, 1957
(Second Session). |
| (10) Shri Chowkhamoon
Gohain. | 15th July to 8th August, 1957
(Second Session). |
| (11) Shri Bishanchandar Seth. | 15th July to 22nd August, 1957
(Second Session). |
| (12) Shri T. R. Neswi. | 21st August to 6th September, 1957
(Second Session). |

8. Motion re: International situation

Shri Jawaharlal Nehru moved the following motion:—

“That the present International situation and the policy of the Government of India in relation thereto be taken into consideration.”

Two substitute motions were moved by:—

- (1) Shri Jaganatha Rao
- (2) Shri Raghunath Singh

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri N. G. Ranga
- (3) Shrimati Renuka Ray
- (4) Shri Hem Barua
- (5) Shri Mathura Prasad Mishra
- (6) Shri S. Osman Ali Khan
- (7) Shri Vijayram Raju
- (8) Shri Jaganatha Rao
- (9) Shri Brajeshwar Prasad
- (10) Shri Indulal Kanaiyalal Yajnik
- (11) Shri M. Thirumala Rao
- (12) Shri Dinesh Singh
- (13) Shri Atal Bihari Vajpayee.

Shri Jawaharlal Nehru replied to the debate.

The following substitute motion moved by Shri Jaganatha Rao was adopted and the substitute motion moved by Shri Raghunath Singh was barred:—

“This House having considered the present International situation and the policy of the Government of India in relation thereto, fully agrees with and approves the said policy.”

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd September, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

September 3, 1957

No. 55

1. Starred Questions

Thirty-five Starred Questions (Nos. 1407 to 1441) were put down on the order paper out of which seventeen were called. Original notices of Starred Questions Nos. 1418, 1421, 1428, 1431, 1434 and 1439 were received in Hindi.

Seventeen Starred Questions (Nos. 1407 to 1423) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Forty-nine Unstarred Questions (Nos. 1125 to 1131, 1133 to 1147 and 1149 to 1175) were put down on the order paper. Unstarred Questions Nos. 1132 and 1148 were transferred to the list of questions for the 12th September and 6th September, 1957, respectively. Original notices of Unstarred Questions Nos. 1126, 1139, 1146 and 1167 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Steel Purchasing Mission addressed to the Minister of Railways was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Statement *re* Supplementary Demands for Grants for 1957-58

Shri T. T. Krishnamachari presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1957-58.

5. Calling attention to Matter of Urgent Public Importance

Shrimati Ila Palchoudhuri called the attention of the Minister of Railways to the stoppage of the Saurashtra Express at Nadiad by a mob on the 8th August, 1957.

The Deputy Minister of Railways and Transport made a statement in regard thereto.

[P.T.O.]

6. Statement by the Minister of State in the Ministry of Transport and Communications

The Minister of State in the Ministry of Transport and Communications made a statement regarding the accident to Indian Airlines Corporation Dakota aircraft at Dum Dum on the 1st September, 1957.

7. Motion for election to Committee

Shri Govind Ballabh Pant moved the following motion:—

“That in pursuance of clause (4) of article 344 of the Constitution, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, and in such manner as the Speaker may direct, twenty members from among themselves to be members of the Committee to examine the recommendations of the Official Language Commission and to report to the President their opinion thereon in accordance with clause (5) of the said article.”

The motion was adopted.

8. Government Bill under consideration

The Expenditure-Tax Bill, 1957 as reported by the Select Committee

Further discussion on the motion for consideration of the Bill, as reported by the Select Committee, moved on the 31st August, 1957, was resumed.

The following members took part in the debate:

- (1) Pandit Thakur Das Bhargava
- (2) Dr. A. Krishnaswamy
- (3) Shri Radheshyam Ramkumar Morarka
- (4) Shri Kamal Singh
- (5) Shri Shraddhakar Supakar
- (6) Shri R. K. Khadilkar

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

On an amendment moved by Shri Prabhat Kar to clause 4, the House divided; Ayes 32, Noes 160. The amendment was accordingly negatived.

Clause 4 was also adopted.

Consideration of clause 5 was taken up and not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th September, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

September 4, 1957

No. 56

1. Starred Questions

Forty-eight Starred Questions (Nos. 1442—1477, 1477-A, 1478—1484, 1486—1488 and 1338) were put down on the order paper out of which twenty were called. Starred Question No. 1485 was transferred to the list of questions for the 11th September, 1957. Original notices of Starred Questions Nos. 1443, 1444 and 1445 were received in Hindi.

Eighteen Starred Questions (Nos. 1442—1445, 1447—1453, 1455—1460 and 1471) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1446 and 1454 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-four Unstarred Questions (Nos. 1176—1214 and 1216—1260) were put down on the order paper. Original notices of Unstarred Questions Nos. 1202, 1204, 1207, 1217 and 1259 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following Adjournment Motion given notice of by the members shown against it as a discussion regarding recent explosions in railway wagons in various places had been fixed for the 11th September, 1957, at 5-30 P.M. :—

(1) Cracker explosion in the
Cooperganj Rail shed at
Kanpur on the 3rd Sep-
tember, 1957.

Shri Atal Bihari Vajpayee.
Shri Premji R. Assar.
Shri S. M. Banerjee.
Shri K. T. K. Tangamani.
Shri Braj Raj Singh.
Shri Jagdish Awasthi.
Shri Harish Chandra Sharma.

4. Paper laid on the Table

A copy of the statement on the flood control programme and the flood situation in the country was laid on the Table.

[P.T.O.]

5. Government Bills Passed

(1) *The Expenditure-Tax Bill, 1957, as reported by the Select Committee*

Clause-by-clause consideration of the Bill continued.

On an amendment moved by Shri Shraddhakar Supakar to clause 5 the House divided; Ayes 27, Noes 187. The amendment was accordingly negatived.

On an amendment moved by Shri Prabhat Kar to clause 5 the House divided; Ayes 43, Noes 175. The amendment was accordingly negatived.

On another amendment moved by Shri Prabhat Kar to clause 5 the House divided; Ayes 51, Noes 161. The amendment was accordingly negatived.

Clauses 5 and 6 were adopted as amended.

Clauses 7 to 41 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended be passed was moved by Shri T. T. Krishnamachari.

Certain consequential amendments moved by Shri T. T. Krishnamachari were adopted.

The motion was adopted and the Bill as amended was passed.

(2) *The Insurance (Amendment) Bill, 1957*

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri T. C. N. Menon
- (2) Shri H. C. Dasappa
- (3) Shrimati Ila Palchoudhuri
- (4) Shri N. Keshava.

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up. :

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari. |

The motion was adopted and the Bill was passed.

6. Government Bill under consideration

The Legislative Councils Bill, 1957

The motion for consideration of the Bill was moved by Shri Asoke K. Sen. |

Six amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by the following members:—

- (1) Shri T. C. N. Menon †
- (2) Shri Shraddhakar Supakar
- (3) Shri Yadav Narayan Jadhav
- (4) Shri D. R. Chavan
- (5) Shri T. Nagi Reddy †
- (6) Shri Tridib Kumar Chaudhuri.

An amendment for reference of the Bill to a Select Committee was moved by Shri T. Nagi Reddy.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma †
- (2) Shri Tridib Kumar Chaudhuri
- (3) Shri K. R. Achar
- (4) Shri D. R. Chavan (Speech un-finished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th September, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

September 5, 1957

No. 57

1. Starred Questions

Thirty-seven Starred Questions (Nos. 1489—1501 and 1503—1526) were put down on the order paper out of which twenty were called. Starred Question No. 1502 was transferred to the list of questions for the 12th September, 1957. Original notice of Starred Question No. 1493 was received in Hindi.

Nineteen Starred Questions (Nos. 1489, 1491—1501, 1503—1509) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 1490 of the which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Forty-two Unstarred Questions (Nos. 1261—1302) were put down on the order paper. Original notices of Unstarred Questions Nos. 1275, 1284, 1289 and 1297 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Violation of Indian Territory by the Portuguese Troops addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Paper laid on the Table

A copy of the Notification No. S.R.O. 1957, dated the 8th June, 1957, making certain amendments to the Development Councils (Procedural) Rules, 1952 was laid on the Table, under sub-section (4) of Section 30 of the Industries (Development and Regulation) Act, 1951.

5. Minutes of Rules Committee

Dr. Sushila Nayar laid on the Table a copy of Minutes of the sitting of the Rules Committee held on the 31st August, 1957.

[P.T.O.]

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance (No. 2) Bill, 1957, passed by Lok Sabha on the 28th August, 1957.

7. Presentation of petition

Shri V. Rami Reddy presented a petition signed by a petitioner relating to amendment of Indian Post Office Savings Bank Rules.

8. Calling attention to Matter of Urgent Public Importance

Shri Balkrishna Wasnik called the attention of the Minister of Finance to the statement made by the Finance Minister of Pakistan regarding amounts payable by India to Pakistan.

The Minister of Finance made a statement in regard thereto.

9. Government Bill under consideration

The Legislative Councils Bill, 1957

Further discussion on the motion for consideration of the Bill and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon and for reference of the Bill to a Select Committee, moved on the 4th September, 1957, continued.

The following members took part in the debate:—

- (1) Shri D. R. Chavan
- (2) Shri Pendekanti Vankatasubbaiah
- (3) Shri Shree Narayan Das
- (4) Sardar Amar Singh Saigal
- (5) Shri N. R. M. Swamy
- (6) Shri Birbal Singh
- (7) Shri B. S. Murthy
- (8) Shri T. Nagi Reddy
- (9) Shri Premji R. Assar
- (10) Shri Ram Sewak Yadav

Shri Asoke K. Sen replied to the debate.

On an amendment for circulation of the Bill, moved by Shri T. C. N. Menon, the House divided; Ayes 52, Noes 134. The amendment was accordingly negatived.

The amendment moved by Shri T. Nagi Reddy for reference of the Bill to a Select Committee was not passed.

All the other amendments were withdrawn by leave of the House.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2, 4, 6 and 7 were adopted.

On clause 3 the House divided; Ayes 137, Noes 40. Clause 3 was accordingly adopted.

Consideration of Clause 5 was held over.

Consideration of Clause 8 was taken up and not concluded.

10. Discussion on prices of locomotives

Shri Feroze Gandhi raised a discussion on the prices paid for locomotives manufactured by Tata Locomotive Works.

The following members took part in the debate:—

- (1) Shri Radheshyam Ramkumar Morarka
- (2) Shri K. K. Warior
- (3) Shri Arun Chandra Guha
- (4) Shri Tribhuvan Narayan Singh
- (5) Shri S. V. Ramaswamy
- (6) Dr. Sushila Nayar.

Shri Jagjivan Ram replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th September, 1957.)

CORRIGENDA

In Bulletin Part—I, dated the 2nd September, 1957—

- (1) Para 3, item 2, line 3,
for 'Collery' read 'Colliery'.
- (2) Para 7, item 4, line 1,
for '30th May' read '31st May'.

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

September 6, 1957

No. 58

1. Oath or affirmation

Shri T. R. Neswi made and subscribed an oath in English and took his seat in the House.

2. Starred Questions

Forty-three Starred Questions (Nos. 1527—1538, 1540—1559, 1559-A and 1560—1569) were put down on the order paper out of which Seventeen were called. Starred Question No. 1539 was transferred to the list of questions for 12th September, 1957. Original notices of Starred Questions Nos. 1530, 1540, 1550, 1556 and 1559-A were received in Hindi.

Sixteen Starred Questions (Nos. 1527—1538, 1540, 1541, 1542 and 1544) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 1543 of which the questioner was absent) were laid on the Table.

3. Unstarred Questions

Fifty-five Unstarred Questions (Nos. 1303—1331, and 1333—1358) were put down on the order paper. Original notices of Unstarred Questions Nos. 1318, 1322, 1323, 1331, 1338, 1339 and 1344 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Statement by the Deputy Minister of Railways and Transport

The Deputy Minister of Railways and Transport made a statement correcting the reply given to a supplementary on Starred Question No. 1169 on the 26th August, 1957.

5. Government Bill passed

The Legislative Councils Bill, 1957.

Clause-by-clause consideration of the Bill continued.

On an amendment moved by Shri J. M. Mohamed Imam to clause 8, the House divided; Ayes 55, Noes 153. The amendment was accordingly negatived.

On an amendment moved by Shri Asoke K. Sen to clause 8, the House divided; Ayes 174, Noes 58. The amendment was accordingly adopted.

[P.T.O.]

Clause 8 was adopted as amended.

Clauses 9 to 11 and the First Schedule were adopted.

On three amendments moved by Shri T. Nagi Reddy to clause 12, the House divided; Ayes 46, Noes 131. The amendments were accordingly negatived.

Clause 12 was adopted as amended.

Clause 13 was also adopted as amended.

On clause 5 as amended the House divided; Ayes 143, Noes 52. Clause 5 was accordingly adopted as amended.

Two new Schedules—Second and Fourth were adopted.

Second and Fifth Schedules renumbered as Third and Seventh Schedules respectively were also adopted as amended.

Third and Fourth Schedules renumbered as Fifth and Sixth Schedules respectively were also adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Asoke K. Sen.

The motion was adopted and the Bill, as amended was passed.

6. Private Members' Bills Introduced

- (1) The Code of Civil Procedure (Amendment) Bill (*Amendment of the First Schedule*) by Shri Subiman Ghose.
- (2) The Indian Penal Code (Amendment) Bill (*Amendment of section 304A*) by Shri Subiman Ghose.
- (3) The Child Sanyas Diksha Restraint Bill by Shri Diwan Chand Sharma.
- (4) The Delhi Union Territory Public Trusts Bill by Shri Radha Raman.
- (5) The Code of Criminal Procedure (Amendment) Bill (*Amendment of sections 516A and 517*) by Shri Subiman Ghose.
- (6) The Dramatic Performances (Amendment) Bill (*Amendment of sections 3 and 7 and substitution of sections 8 and 12*) by Shri V. P. Nayar.
- (7) The Constitution (Amendment) Bill (*Amendment of articles 100 and 189*) by Shri M. L. Dwivedi.
- (8) The Companies (Amendment) Bill (*Amendment of section 293 and insertion of New section 624A*) by Shri Naushir Bharucha.

7. Private Member's Bill withdrawn

The Constitution (Amendment) Bill (Amendment of Article 58) by Shri Raghunath Singh

Shri Raghunath Singh concluded his speech on the motion for consideration of the Bill, moved by him on the 23rd August, 1957.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st March, 1958 was moved by Shri N. B. Maiti.

An amendment for reference of the Bill to a Joint Committee was moved by Pandit Krishna Chandra Sharma.

The following members took part in the debate:—

- (1) Shri N. B. Maiti
- (2) Pandit Krishna Chandra Sharma
- (3) Shrimati Renu Chakravartty
- (4) Shri M. L. Dwivedi
- (5) Shri Braj Raj Singh
- (6) Shri Surendra Mahanty
- (7) Shri Asoke K. Sen.

Shri Raghunath Singh replied to the debate.

The amendments moved by Shri N. B. Maiti and Pandit Krishna Chandra Sharma were withdrawn by leave of the House.

The Bill was withdrawn by leave of the House.

8. Private Member's Bill under consideration

The Code of Civil Procedure (Amendment) Bill (Omission of Section 87B) By Shri M. L. Dwivedi

The motion for consideration of the Bill was moved by Shri M. L. Dwivedi.

Shri Braj Raj Singh commenced his speech on the motion which was not concluded.

9. Half-an-hour discussion on matter arising out of Answer to Question

Shri S. M. Banerjee raised a half-an-hour discussion on points arising out of answer given on the 24th August, 1957, to Starred Question No. 1144 regarding Expansion of Ordnance Factories.

Shri V. K. Krishna Menon replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 7th September, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

September 7, 1957

No. 59

1. Paper laid on the Table

A copy of the Notification No. S.R.O. 2726, dated the 31st August, 1957, making certain amendment to the Indian Administrative Service (Pay) Rules, 1954 was laid on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951.

2. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Railway Passenger Fares Bill, 1957, passed by Lok Sabha on the 31st August, 1957.

3. Calling attention to Matter of Urgent Public Importance

Shri Radha Raman called the attention of the Minister of Home Affairs to the floods in Jammu and Kashmir, loss of life and property resulting therefrom and the steps taken by Government to relieve distress.

The Minister of Home Affairs made a statement in regard thereto.

4. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other Business for the week commencing the 9th September, 1957.

5. Government Bills passed

(1) *The Inter-State Corporation Bill, 1957.*

The motion for consideration of the Bill was moved by Shri Asoke K. Sen.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Asoke K. Sen.

The motion was adopted and the Bill was passed.

(2) *The Dhoties (Additional Excise Duty) Amendment Bill, 1957.*

The motion for consideration of the Bill was moved by Shri Nityanand Kanungo.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Naushir Bharucha
- (2) Shri N. G. Ranga
- (3) Shri Yadav Narayan Jadhav
- (4) Dr. G. S. Melkote
- (5) Shri Arun Chandra Guha
- (6) Shri M. Shankaraiya
- (7) Shri K. T. K. Tangamani
- (8) Shri C. R. Narasimhan

Shri Nityanand Kanungo replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 and 7 were adopted.

Clause 6 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended be passed was moved by Shri Nityanand Kanungo.

The motion was adopted and the Bill as amended was passed.

(3) *The Cotton Fabrics (Additional Excise Duty) Bill, 1957*

The motion for consideration of the Bill was moved by Shri Nityanand Kanungo.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st October, 1957 was moved by Shri Tridib Kumar Chaudhuri.

The following members took part in the debate.

- (1) Shri N. G. Ranga.
- (2) Shri Tridib Kumar Chaudhuri.
- (3) Shri Surendra Mahanty.
- (4) Shri K. K. Warior.
- (5) Shri Arun Chandra Guha.
- (6) Shri Naushir Bharucha.
- (7) Shri Yadav Narayan Jadhav.

Shri Nityanand Kanungo replied to the debate.

The amendment moved by Shri Tridib Kumar Chaudhuri was withdrawn by leave of the House.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nityanand Kanungo.

The motion was adopted and the Bill was passed.

6. Government Bill under consideration.

The Minimum Wages (Amendment) Bill, 1957, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Abid Ali.

The following members took part in the debate:—

- (1) Shri Arun Chandra Guha.
- (2) Shri T. C. N. Menon.
- (3) Shri Shibban Lal Saksena.
- (4) Shrimati Sucheta Kripalani.
- (5) Shri S. M. Banerjee.
- (6) Shri Ahmed Mohiuddin.
- (7) Shri Bhaurao Krishnarao Gaikwad (Speech un-finished).

The discussion was not concluded.

7. Government Bills introduced.

- (1) The Delhi Municipal Corporation Bill, 1957.
- (2) The Delhi Development Bill, 1957.

8. Report of Business Advisory Committee.

Shri Shivram Rango Rane presented the Ninth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11A.M. on Monday, the 9th September, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

September 9, 1957

No. 60

1. Starred Questions

Forty-six Starred Questions (Nos. 1570 to 1596, 1598 to 1609 and 1611 to 1617) were put down on the order paper out of which thirty-two were called. Starred Question No. 1597 was transferred to the list of questions for the 13th September, 1957. Original notices of Starred Questions Nos. 1570, 1584, 1601, 1607, 1615 and 1616 were received in Hindi.

Eighteen Starred Questions (Nos. 1571, 1572, 1575, 1583, 1585, 1587 to 1595, 1598 to 1600 and 1602) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1570, 1573, 1574, 1576 to 1582, 1584, 1586, 1596 and 1601 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-seven Unstarred Questions (Nos. 1359 to 1386, 1388 to 1414 and 1416 to 1427) were put down on the order paper. Unstarred Questions Nos. 1387 and 1415 were transferred to the lists of questions for the 12th and 13th September, 1957, respectively. Original notices of Unstarred Questions Nos. 1377, 1394, 1395, 1407, 1410 and 1424 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Notification No. S.R.O. 2705, dated the 24th August, 1957, extending the provisions of the Employees' Provident Funds Act, 1952 to the four classes of mines, viz., Gold, Iron-Ore, Manganese and Limestone, with effect from the 30th November, 1957, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952.

(2) A copy of the Notification No. S.R.O. 2706, dated the 24th August, 1957, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, making certain further amendments to the Employees' Provident Funds Scheme, 1952.

(3) A copy of the Notification No. S.R.O. 2681, dated the 24th August, 1957, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, making certain amendment to the Iron and Steel (Control) Order, 1956.

(4) A copy of the Report of the Committee on Electric Furnaces, Steel Foundries and Steel Re-Rolling Mills.

(5) A copy of the Notification No. S.R.O. 2666, dated the 24th August, 1957, under section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944.

[P.T.O.]

(6) A copy of the Reserve Bank of India Notification No. 17, dated the 23rd August, 1957, under the proviso to section 28 of the Reserve Bank of India Act, 1934, making certain amendment to the Reserve Bank of India (Note Refund) Rules, 1935.

4. Minutes of Committee on Government Assurances

Pandit Thakur Das Bhargava laid on the Table a copy of each of the Minutes of the sittings of the Committee on Government Assurances held on the 8th and 20th August and 6th September, 1957.

5. Messages from Rajya Sabha

Secretary reported the following two messages from Rajya Sabha:—

- (i) that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Wealth-Tax Bill, 1957, passed by Lok Sabha on the 29th August, 1957.
- (ii) that Rajya Sabha, at its sitting held on the 6th September, 1957 had agreed without any amendment to the Foreign Exchange Regulation (Amendment) Bill, 1957, passed by Lok Sabha on the 31st August, 1957.

6. Statement by the Minister of Railways

The Minister of Railways made a statement on certain points arising out of the two-hour discussion held on the 5th September, 1957, on the agreement with Telcos.

7. Motion re: Ninth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Ninth Report of the Business Advisory Committee presented to the House on the 7th September, 1957.”

The motion was adopted.

8. Statement by the Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs informed Lok Sabha that the Life Insurance Corporation (Second Amendment) Bill, 1957 will not be taken up for consideration and passing during the current Session.

9. Government Bill passed

The Minimum Wages (Amendment) Bill, 1957, as passed by Rajya Sabha

Further discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 7th September, 1957 continued.

The following members took part in the debate:—

- (1) Shri Bhaurao Krishnarao Gaikwad
- (2) Dr. G. S. Melkote
- (3) Dr. K. B. Menon
- (4) Shri Lalit Narayan Mishra
- (5) Shri S. C. C. Anthony Pillai
- (6) Shri N. G. Ranga
- (7) Shri B. S. Murthy

Shri Abid Ali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 17 were adopted.

On three amendments moved by Sarvashri Bhaurao Krishnarao Gaikwad, K. T. K. Tangamani and N. B. Maiti to clause 18, the House divided; Ayes 44, Noes 108. The amendments were accordingly negatived.

Clause 18 was also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Abid Ali.

Shri Sarjoo Pandey took part in the debate.

The motion was adopted and the Bill was passed.

10. Suspension of Rule

Shri Govind Ballabh Pant moved the following motion:—

“That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Delhi Municipal Corporation Bill, 1957 to a Joint Committee be suspended.”

The motion was adopted.

11. Government Bills—Motions for reference to Joint Committees adopted

(1) *The Delhi Municipal Corporation Bill, 1957.*

The motion for reference of the Bill to a Joint Committee was moved by Shri Govind Ballabh Pant.

The motion was adopted as follows:—

“That the Delhi Municipal Corporation Bill, 1957, be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely—

1. Dr. P. Subbarayan
2. Shrimati Sucheta Kripalani
3. Shri Radha Raman
4. Choudhury Brahm Perkash
5. Shri C. Krishnan Nair
6. Shri Naval Prabhakar
7. Shrimati Subhadra Joshi
8. Shri P. Hanmanth Rao
9. Shri Kailash Pati Sinha
10. Shri Shree Narayan Das
11. Shri Satis Chandra Samanta
12. Shri Tayappa Hari Sonavane
13. Shri Mathew Maniyangadan
14. Pandit Jwala Prasad Jyotishi
15. Shri Sunder Lal
16. Shri Ram Shanker Lal

[P.T.O.]

17. Shri Sumat Prasad
18. Shri C. Nanjappan
19. Shri Mahadevappa Rampure
20. Shri Jaswantraj Mehta
21. Shri Shivram Rango Rane
22. Shrimati Renu Chakravartty
23. Chaudhary Pratap Singh Daulta
24. Shri Surendranath Dwivedy
25. H. H. Maharaja Pratap Keshari Deo
26. Shri Ignace Beck
27. Shri Arjun Singh Bhadauria
28. Shri D. R. Chavan
29. Shri B. Pocker, and
30. Shri B. N. Datar

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

(2) *The Delhi Development Bill, 1957.*

The motion for reference of the Bill to a Joint Committee was moved by Shri Govind Ballabh Pant.

The following members took part in the debate:—

(1) Shri Naushir Bharucha

(2) Shri K. R. Achar

Shri Govind Ballabh Pant replied to the debate.

The motion was adopted in the same form as the motion regarding the Delhi Corporation Bill, 1957.

12. Motion re: modification of the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956

A motion regarding modification of the Representation of the People (Conduct of Elections and Election Petitions Rules, 1956) was moved by Shrimati Renu Chakravartty.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri N. Siva Raj
- (3) Shri P. T. Punnoose
- (4) Shri V. P. Nayar
- (5) Shri Shree Narayan Das
- (6) Shri B. S. Murthy.

The discussion was not concluded.

13. Half-an-hour discussion on matter arising out of answer to question

Shri Radha Mohan Singh raised a half-an-hour discussion on points arising out of answer given on the 22nd August, 1957 to Short Notice Question No. 17 regarding Suspension of Train Services—Chupra—Varanasi Line.

The following members took part in the debate:—

- (1) Shri Sinhasan Singh
- (2) Shri Sarjoo Pandey

The Minister of Railways replied to the debate.

14. Statement re: Government business

On behalf of the Minister of Parliamentary Affairs the Minister of Commerce made a statement regarding the order of Government Business for Tuesday the 10th September, 1957.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th September, 1957.)

M. N. KAUL,

Secretary.

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11/9

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

September 10, 1957

No. 61

1. Starred Questions

Thirty-three Starred Questions (Nos. 1618—1647 and 1649—51) were put down on the order paper out of which twenty-seven were called. Original notice of Starred Questions Nos. 1624 and 1639 were received in Hindi.

Twenty-four Starred Questions (Nos. 1618—1625, 1627—1632, 1634—1638 and 1640—1644) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1626, 1633 and 1639 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-seven Unstarred Questions (Nos. 1428, 1429, 1431—1464, 1466—1473 and 1475—1477) were put down on the order paper. Unstarred Questions Nos. 1430 and 1474 were transferred to the list of questions for the 11th September, 1957 and Unstarred Question No. 1465 was transferred to the list of questions for the 13th September, 1957. Original notices of Unstarred Questions Nos. 1442, 1451, 1460, 1461 and 1473 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Four Short Notices Questions regarding Intervention of Pakistan Police during Rajasthan Police encounter with dacoits; Netaji Subhash Chandra Bose; Publication of Phizo's letter in U. S. Paper and Kashmir Issue addressed to the Prime Minister were asked. All these questions were orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table.

(1) A copy of the Notification No. S.R.O. 2744, dated the 31st August, 1957, under sub-section (3) of Section 49 of the Tea Act, 1953, making certain amendments to the Tea Rules, 1954.

(2) A copy of the Notification No. S.R.O. 2761, dated the 31st August, 1957, under section 10 of the National Highways Act, 1956.

(3) A copy of the Report on Labour Management, Consultation and Co-operation in the Tata Iron and Steel Company.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Seventh Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee on Petitions

Shri Upendranath Barman presented the First Report of the Committee on Petitions.

7. Calling attention to matter of urgent Public Importance

Shri Braj Raj Singh called the attention of the Minister of Labour and Employment to the high incidence of silicosis and tuberculosis among workers in the Pottery and Ceramic Industry in Delhi State as disclosed by the Report of the Chief Advisor of factories and the action taken by Government to implement the Factories Act and other labour laws in the Delhi State.

The Deputy-Minister of Labour made a statement in regard thereto and also laid on the Table a copy thereof.

8. Government Bill Introduced

The Essential Commodities (Second Amendment) Bill, 1957.

9. Motion re: modification of the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956

Further discussion on the motion regarding modification of the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956, moved on the 9th September, 1957, continued.

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri Harish Chandra Mathur
- (3) Shri H. C. Dasappa
- (4) Shri Atal Bihari Vajpayee
- (5) Shri Jaswantraj Mehta
- (6) Shri Feroze Gandhi
- (7) Seth Achal Singh
- (8) Shri Ganpati Ram
- (9) Shri Jaipal Singh
- (10) Shri J. M. Mohamed Imam
- (11) Shri Braj Raj Singh
- (12) Shri S. M. Banerjee
- (13) Shri Laxmi Narayan Bhanja Deo

Shri Asoke K. Sen replied to the debate.

On the motion, the House divided; Ayes 40, Noes 147. The motion was accordingly negatived.

10. Government Bills passed

- (i) *The Indian Succession (Amendment) Bill, 1957, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Asoke K. Sen.

The following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
- (2) Shri S. Easwara Iyer

Shri Asoke K. Sen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2, was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Asoke K. Sen.

The motion was adopted and the Bill was passed.

(ii) *The Repealing and Amending Bill, 1957, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Asoke K. Sen.

The following members took part in the debate:—

(1) Shri S. Easwara Iyer

(2) Shrimati Renu Chakravartty

Shri Asoke K. Sen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4, the First and the Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Asoke K. Sen.

The motion was adopted and the Bill was passed.

11. Government Resolution re: Convention for the Protection of Cultural Property in the Event of Armed Conflict—Adopted.

Dr. K. L. Shrimali moved the following Resolution:—

“This House approves the Convention for the protection of cultural property in the event of armed conflict, as passed at the Hague on the 14th May, 1954, and signed by the representatives of the Government of India and of the Governments of certain other countries, and is of the opinion that the said Convention should be ratified by the Government of India.”

The following members took part in the debate:—

(1) Shri Hirendra Nath Mukerjee

(2) Shri Braj Raj Singh

(3) Shri Sinhasan Singh

(4) Shri Raghunath Singh

(5) Shrimati Ila Palchoudhuri

(6) Shri Shree Narayan Das

(7) Pandit Jwala Prasad Jyotishi

(8) Shri C. R. Pattabhi Raman

Dr. K. L. Shrimali replied to the debate.

The Resolution was adopted.

12. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the revised order of Government Business for the 11th, 12th and 13th September, 1957.

13. Motion re: Recommendations of the Plantation Enquiry Commission Report.

Shrimati Parvathi M. Krishnan moved the following motion:—

“That the decisions of the Government of India on the recommendations of the Plantation Enquiry Commission Report, Part I—Tea, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Nath Pai
- (2) Pandit Dwarika Nath Tiwary
- (3) Shri Nityanand Kanungo

Shrimati Parvathi M. Krishnan replied to the debate.

14. Discussion on regulation of working hours in the Transport Industry

Shri V. P. Nayar raised a discussion on the regulation of working hours in the Transport industry.

Shri K. T. K. Tangamani took part in the debate.

Shri Abid Ali replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th September, 1957.)

CORRIGENDUM

In Bulletin—Part I, dated the 5th September, 1957, page 175, item No. 9, line 23—

For 'passed'

Read 'pressed'

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

September 11, 1957

No. 62

1. Starred Questions

Seventy-five Starred Questions (Nos. 1652—1657, 1657-A, 1659—1668, 1668-A, 1669—1692, 1692-A, 1693—1699, 1699-A, 1701—1713, 1713-A, 1714—1716, 1716-A and 1717—1722) were put down on the order paper out of which Twenty-five were called. Original notices of Starred Questions Nos. 1655, 1661, 1673, 1685, 1686, 1693 and 1696 were received in Hindi.

Twenty Starred Questions (Nos. 1653—1657, 1659—1663, 1665—1668, 1669—1671, 1673, 1674 and 1690) were orally answered and supplementary questions were asked on Nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 1652, 1657-A, 1664, 1668-A and 1672 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninety-eight Unstarred Questions (Nos. 1478-1479, 1479-A, 1480—1490, 1490-A, 1491—1517, 1519—1566, 1566-A, 1567—1571, 1571-A and 1572) were put down on the order paper. Unstarred Question No. 1518 was transferred to the list of questions for the 12th September, 1957. Original notices of Unstarred Questions Nos. 1480, 1488, 1501, 1515, 1534—1540, 1558, 1559, 1567 and 1568 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Three Short Notice Questions regarding Housing programme of the Second Five Year Plan, Locomotives, and Indo-Pak Canal Waters Dispute, addressed to the Ministers of Works, Housing and Supply, Railways and Irrigation and Power respectively were asked. All these questions were orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Appropriation Accounts (Posts and Telegraphs), 1955-56 and the Audit Report, 1957—(Part II), under Article 151(1) of the Constitution.
- (2) A copy of the Notification No. S. R. O. 2554, dated the 10th August, 1957, together with the explanatory note, under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934, making certain further amendments to the Indian aircraft Rules, 1957.
- (3) A copy of each of the following Declarations of Exemptions under the proviso to Section 6 of the Registration of Foreigners Act, 1939, namely:—

[P.T.O.]

- (i) 1/35/57-F. I, dated the 23rd May, 1957 (1 Declaration)
- (ii) 1/49/57-F. I, dated the 21st August, 1957 (1 Declaration)
- (iii) 1/52/57-F. I, dated the 31st August, 1957 (5 Declarations).
- (4) A copy of the statement correcting the reply given on the 3rd September, 1957, to Unstarred Question No. 1159 regarding Compensation for Kamalpur Landing Ground.

5. Report of Rules Committee

Shri Shivram Rango Rane laid on the Table, under sub-rule (2) of rule 331 of the Rules of Procedure, a copy of the Second Report of the Rules Committee.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 10th September, 1957, Rajya Sabha had passed the Forward Contracts (Regulation) Amendment Bill, 1957.

7. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Forward Contracts (Regulation) Amendment Bill, 1957, as passed by Rajya Sabha.

8. Report of Estimates Committee—laid on the Table

Secretary made a statement regarding the Sixty-seventh Report of the Estimates Committee on the Ministry of Defence—The Hindustan Aircraft (Private) Limited and also laid on the Table a copy of the Report.

9. Calling attention to Matter of Urgent Public Importance

Shri T. H. Sonavane called the attention of the Minister of Labour and Employment to the closure of the Narsing Girji Mills Ltd., and the partial closure of the Sholapur Spinning and Weaving Mills Ltd., Sholapur and the situation resulting therefrom.

The Deputy Minister of Labour made a statement in regard thereto.

10. Statement re: additional items of business

The Minister of Parliamentary Affairs made a statement regarding certain additional items to be taken up on Thursday, the 12th September, 1957, subject to availability of time.

11. Point of procedure re: resolution seeking disapproval of Essential Services Maintenance Ordinance

Shri Naushir Bharucha raised a point regarding the disallowance of his resolution seeking disapproval of the Essential Services Maintenance Ordinance (Ordinance No. 5 of 1957).

After hearing the Minister of Home Affairs, the Speaker stated that his decision disallowing the resolution by Shri Naushir Bharucha shall stand.

12. Government Bill Introduced

The Public Employment (Requirement as to Residence) Bill, 1957.

13. Government Bill passed

The Essential Commodities (Second Amendment) Bill, 1957

The motion for consideration of the Bill was moved by Shri Asoke K. Sen.

The following members took part in the debate:—

- (1) Shri T. C. N. Menon
- (2) Dr. K. B. Menon
- (3) Shri N. G. Ranga
- (4) Shri S. C. Gupta
- (5) Shri B. S. Murthy
- (6) Shri C. R. Pattabhi Raman
- (7) Sardar Amar Singh Saigal
- (8) Pandit Thakur Das Bhargava
- (9) Shri V. P. Nayar

Shri Asoke K. Sen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Asoke K. Sen.

The motion was adopted and the Bill was passed.

**14. Government Resolution re: Universal Copyright Convention, 1952—
Adopted**

Dr. K. L. Shrimali moved the following Resolution:—

“This House approves the Universal Copyright Convention and the Protocols thereto as adopted at Geneva on the 6th September, 1952, and recommends that the said Convention and Protocols should be ratified by the Government of India.”

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Naushir Bharucha
- (3) Shri S. C. Gupta
- (4) Shri Shree Narayan Das

Dr. K. L. Shrimali replied to the debate.

The Resolution was adopted.

15. Discussion on air crash in NEFA area

Shrimati Renu Chakravartty raised a discussion on the crashing of a Dakota aircraft of the Indamer Company in NEFA area on the 20th August, 1957.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri T. B. Vittal Rao
- (2) Shrimati Ila Palchoudhuri
- (3) Sardar Amar Singh Saigal

Shri Humayun Kabir replied to the debate.

16. Discussion on Explosions in Railway wagons and sheds

Shri S. V. Ramaswamy raised a discussion on the recent explosions in Railway wagons and sheds at Asansol, Katpadi and Kapur.

The following members took part in the debate:—

- (1) Shri Braj Raj Singh
- (2) Shri Feroze Gandhi
- (3) Shri K. T. K. Tangamani
- (4) Shri K. C. Reddy
- (5) Dr. P. Subbarayan
- (6) Shri C. R. Pattabhi Raman
- (7) Shri Jagdish Awasthi
- (8) Shri Bibhuti Bhushan Das Gupta
- (9) Shri Gajendra Prasad Sinha
- (10) Shri P. T. Thanu Pillai
- (11) Shrimati Uma Nehru
- (12) Shri Nath Pai.

Shri Jagjivan Ram replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th September, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

September 12, 1957

No. 63

1. Starred Questions

Fifty-eight Starred Questions (Nos. 1722-A, 1723—29, 1730-A, 1731—35, 1735-A, 1736—42, 1744—61, 1761-A, 1762—68, 1768-A, 1769—72, 1772-A and 1773—76) were put down on the order paper out of which twenty were called. Starred Question No. 1777 was transferred to the list of questions for written answers for the 12th September, 1957. Original notices of Starred Questions Nos. 1725, 1742, 1754, 1761-A and 1774 were received in Hindi.

Twenty Starred Questions (Nos. 1722-A, 1723—29, 1730-A, 1731—35, 1735-A, 1736—39 and 1763) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Seventy-five Unstarred Questions (Nos. 1573—84, 1584-A, 1585—1607, 1607-A, 1608—44 and 1644-A) were put down on the order paper. Original notices of Unstarred Questions Nos. 1585, 1589, 1602, 1603, 1606, 1607 and 1612 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—
 - (i) Supplementary Statement No. II Second Session, 1957 of Second Lok Sabha.
 - (ii) Supplementary Statement No. III First Session, 1957 of Second Lok Sabha.
 - (iii) Supplementary Statement No. V Fifteenth Session, 1957 of First Lok Sabha.
 - (iv) Supplementary Statement No. VI Fourteenth Session, 1956 of First Lok Sabha.
 - (v) Supplementary Statement No. XIII Thirteenth Session, 1956 of First Lok Sabha.

[P.T.O.]

- (2) A copy of each of the following Notifications, under Section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, making certain further amendments to the Mineral Concession Rules, 1949:—
- (i) S.R.O. 2679 dated the 24th August, 1957.
 - (ii) S.R.O. 2753 dated the 31st August, 1957.
- (3) A copy of the Revised Estimates for the year 1956-57 and Budget Estimates for the Year 1957-58 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948.
- (4) A copy of each of the following Notifications, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
- (i) S.R.O. 1697, dated the 25th May, 1957.
 - (ii) S.R.O. 1895, dated the 8th June, 1957.
 - (iii) S.R.O. 2366, dated the 20th July, 1957.
- (5) A copy of the statement in reply to Half-an-Hour discussion raised on the 31st August, 1957 on the replies given to Starred Question No. 336 on the 25th July, 1957 regarding Medicinal Plants Organisation and Utilisation of Crude Drugs.

4. Minutes of Committee on Private Member's Bills and Resolutions

Sardar Hukam Singh laid on the Table the minutes of the sittings of the Committee on Private Members' Bills and Resolutions (First to Fifth and Seventh and Eighth) held during the Second Session.

5. Minutes of Committee on Petitions

Shri Upendranath Barman laid on the Table the minutes of the sittings of the Committee on Petitions (First to Ninth) held during the Second Session.

6. Minutes of Committee on Absence of Members

Shri Karsandas Parmar laid on the Table the minutes of the sittings of the Committee on Absence of Members from the Sittings of the House (First and Second) held during the Second Session.

7. Report of Committee of Privileges

Sardar Hukam Singh laid on the Table the First Report of the Committee of Privileges.

8. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 11th September, 1957, Rajya Sabha had passed the Insurance (Amendment) Bill, 1957, passed by Lok Sabha on the 4th September, 1957, with amendment and had returned the Bill with the request that the concurrence of Lok Sabha to the amendment be communicated to Rajya Sabha.

9. Bill as amended by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Insurance (Amendment) Bill, 1957 which had been returned by Rajya Sabha with an amendment.

10. Report of Committee on Subordinate Legislation

Sardar Hukam Singh presented the First Report of the Committee on Subordinate Legislation.

11. Report of Public Accounts Committee

Shri Tribhuan Narayan Singh presented the First Report of the Public Accounts Committee on the Appropriation Accounts (Posts and Telegraphs), 1954-55 and Audit Report 1956, Part II and Audit Report (Posts and Telegraphs), 1957 Part I.

12. Calling Attention to Matter of Urgent Public Importance

Shrimati Ila Palchoudhuri called the attention of the Minister of Food and Agriculture to the drought conditions prevailing in various districts of West Bengal, its repercussions on prices of foodstuffs and measures taken to cope with the situation.

The Minister of Food and Agriculture made a statement in regard thereto.

13. Motion re: Second Report of Rules Committee

Sardar Hukam Singh moved the following motion:—

“That this House agrees with the Second Report of the Rules Committee laid on the Table of the House on the 11th September, 1957.”

Two amendments were moved by Shri Sinhasan Singh.

The amendment to Rule 272 as recommended by the Rules Committee in its Second Report was adopted.

A motion that the other amendments suggested by the Rules Committee regarding presentation of credentials by members be referred back to the Rules Committee for further consideration was moved by Shri Naushir Bharucha.

The motion moved by Shri Naushir Bharucha was adopted and the amendment regarding presentation of credentials by members was referred back to the Rules Committee for further consideration.

14. Government Bill passed

The Forward Contracts (Regulation) Amendment Bill, 1957, as passed by Rajya Sabha

The motion for consideration of the Bill as passed by Rajya Sabha was moved by Shri Manubhai Shah.

The following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Shri Arun Chandra Guha
- (3) Pandit Thakur Das Bhargava
- (4) Shri N. G. Ranga

Shri Manubhai Shah replied to the debate. The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

[P.T.O.]

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Manubhai Shah. The motion was adopted and the Bill was passed.

15. Discussion on Food Situation in West Bengal

Shrimati Renu Chakravartty raised a discussion on the present food situation in West Bengal.

The following members took part in the debate:—

- (1) Dr. Ram Goti Banerjee
- (2) Shri Tridib Kumar Chaudhuri
- (3) Shrimati Ila Palchoudhuri
- (4) Shri Aurobindo Ghoshal
- (5) Shri Upendranath Barman
- (6) Shri Pramathanath Banerjee
- (7) Shri Arun Chandra Guha

Shri Ajit Prasad Jain replied to the debate.

16. Motion re: Seventh Report of Committee on Private Members' Bills and Resolutions

Shri Shraddhakar Supakar moved the following motion:—

“That this House agrees with the Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th September, 1957.”

The motion was adopted

17. Private Member's Resolution negatived

Shri Khushwaqt Rai concluded his speech on the following Resolution moved by him on the 30th August, 1957.

“This House recommends to the Government that the sugar industry be nationalised.”

Four amendments were moved by:—

- (1) Shri Shree Narayan Das
- (2) Shri Yadav Narayan Jadhav
- (3) Shri D. R. Chavan.

The following members took part in the debate:—

- (1) Shri Shibban Lal Saksena
- (2) Shri Shree Narayan Das
- (3) Shri Yadav Narayan Jadhav
- (4) Shri Sinhasan Singh
- (5) Shri D. R. Chavan
- (6) Shri Ram Sewak Yadav
- (7) Shri Ajit Prasad Jain

Shri Khushwaqt Rai replied to the debate.

Three amendments moved by Sarvashri Shree Narayan Das, Yadav Narayan Jadhav and D. R. Chavan were negatived.

An amendment moved by Shri Yadav Narayan Jadhav was withdrawn by leave of the House.

On the Resolution the House divided; Ayes 40, Noes 102. The Resolution was accordingly negatived.

18. Private Member's Resolution under consideration

Shrimati Parvathi M. Krishnan moved the following Resolution:—

"This House is of opinion that a special Tribunal consisting of a High Court Judge as Chairman and two members representing the Government and the workers should be appointed to review the cases of employees whose services were terminated or who were dismissed or who are under indefinite suspension under the Central Civil Services (Safeguarding of National Security) Rules, 1953, Government Servants Conduct Rules and Rule 1708 of Indian Railways Establishment Code."

Shrimati Parvathi M. Krishnan's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th September, 1957.)

CORRIGENDUM

In Bulletin—Part I, dated the 10th September, 1957, page 191, item No. 13, line 2—

For 'Pandit Dwarika Nath Tiwary'.

Read 'Shri Dwarikanath Tewari'.

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

September 13, 1957

No. 64

1. Starred Questions

Forty-one Starred Questions (Nos. 1778—1791, 1791-A, 1792—1802, 1802-A, 1803, 1804, 1804-A, 1805—1814 and 1814-A) were put down on the order paper out of which twenty three were called. Original notices of Starred Questions Nos. 1782, 1783, 1791, 1796, 1803 and 1807 were received in Hindi.

Twenty-one Starred Questions (Nos. 1778—1791, 1791-A, 1792, 1794—1797 and 1799) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 1793 and 1798 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-four Unstarred Questions (Nos. 1645—1678) were put down on the order paper. Original notices of Unstarred Questions Nos. 1659, 1661, 1667, 1668 and 1673 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding Export of Low Grade Manganese Ore and Textile Mills in Bombay City addressed to the Minister of Commerce and Industry were asked. They were orally answered and supplementary questions were also asked and answered on one of them.

4. Obituary reference

The Speaker made a reference to the passing away of Shri Choithram Partabrai Gidwani who was a member of the First Lok Sabha.

Thereafter Members stood in silence for a minute as a mark of respect.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the statement containing replies to certain memoranda received from Members in connection with Demands for Grants (Railways) for 1957-58.
- (2) A copy of each of the following papers, under Article 151(1) of the Constitution:—
 - (i) Appropriation Accounts of Railways in India for 1955-56, Part I—Review.

[P.T.O.]

- (ii) Appropriation Accounts of Railways in India for 1955-56, Part II—Detailed Appropriation Accounts.
 - (iii) Block Accounts (including Capital Statements comprising the loan Accounts), Balance Sheets and Profit and Loss Accounts of Indian Government Railways, 1955-56.
 - (iv) Audit Report, Railways, 1957.
- (3) A copy of the Finance Accounts of the Government of Himachal Pradesh, 1955-56 and Audit Report, 1956, under Article 151(1) of the Constitution.
 - (4) A copy of the Notification No. S.R.O. 2631, dated the 15th August, 1957, under sub-section (3) of Section 114 of the Insurance Act, 1938, making certain further amendments to the Insurance Rules, 1939.
 - (5) A copy of the Notification No. S.R.O. 2824, dated the 7th September, 1957, under sub-section (3) of Section 25 of the Rubber Act, 1947, making certain amendments to the Rubber Rules, 1955.
 - (6) A copy of the Notification No. S.R.O. 2420, dated the 17th July, 1957, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain further amendments to the Cotton Textiles (Production by Handloom) Control Order, 1956.
 - (7) A copy of each of the following papers under sub-rule (5) of Rule 3 of the Air Corporations Rules, 1954:—
 - (i) Summary of the budget estimates of revenue and expenditure for 1957-58 and summary of actuals for the years 1953-54 to 1955-56 and budget for the year 1957-58 under capital of the Air India International Corporation.
 - (ii) Summary of budget estimates of revenue and expenditure for 1957-58 and summary of actuals for the years 1953-54 to 1955-56 and budget for the year 1957-58 under capital of the Indian Airlines Corporation.
 - (8) A copy of the Annual Report of the Employees' State Insurance Corporation ~~along with the financial statements of the Corporation~~ for the year 1955-56, under Section 36 of the Employees' State Insurance Act, 1948.
 - (9) A copy each of Directions Nos. 9A, 19A, 19B, 115A and 124 issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.
 - (10) A copy of the Regulations made by the Speaker for holding of Elections to Committees by means of the Single Transferable Vote.
 - (11) A copy of the Minutes of the sitting of the Rules Committee held on the 10th September, 1957.

6. Messages from Rajya Sabha

Secretary reported three messages from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the following Bills, passed by Lok Sabha on the dates mentioned against each:—

- (1) The Cotton Fabrics (Additional Excise Duty) Bill, 1957, passed by Lok Sabha on the 7th September, 1957.

- (2) The Dhoties (Additional Excise Duty) Amendment Bill, 1957, passed by Lok Sabha on the 7th September, 1957.
- (3) The Expenditure-tax Bill, 1957, passed by Lok Sabha on the 4th September, 1957.

7. Calling attention to Matters of Urgent Public Importance

Shri K. T. K. Tangamani called the attention of the Prime Minister to the recent explosions in Kashmir.

The Prime Minister made a statement in regard thereto.

In response to the eight other calling attention notices mentioned below against the names of the members concerned, the Ministers concerned laid statements on the Table:—

- | | |
|--------------------------------|--|
| (1) Shri Harish Chandra Sharma | Notices of retrenchment served on the Central P.W.D. staff at Ajmer and the situation arising therefrom. |
| (2) Shri Uttamrao L. Patil | Situation created in Jangpura and Bhogal Bazar of Delhi on the 8th September, 1957 and the imposition of curfew in those places. |
| (3) Shri T. Sanganna | Supply of railway wagons in Orissa for the export of Iron and Mangane-
nese ores. |
| (4) Shri Mathew Mariyangadan | Food situation in Kerala. |
| (5) Shri K.T.K. Tangamani | Position regarding supply of imported rice to fair price shops in Madras State. |
| (6) Shri S. M. Banerjee | Food situation in certain districts of Eastern U.P. |
| (7) Shrimati Ila Palchoudhuri | Failure of electric supply in Delhi on the 5th September, 1957 and the situation arising therefrom. |
| (8) Shri N. Keshava | Deaths of monkeys in Mysore State on account of a new type of disease and the effect thereof on human life. |

8. Statement by the Minister of Commerce and Industry

The Minister of Commerce and Industry made a statement correcting the reply given to a supplementary on Starred Question No. 161 on the 19th July, 1957 regarding the procurement of steel.

[P.T.O.]

9. Statement by the Minister of Transport and Communications

The Minister of State in the Ministry of Transport and Communications made a statement regarding the sinking of a Liberian Oil Tanker 'WORLD SPLENDOUR'.

10. Motion *re* First Report of Committee of Privileges

Sardar Hukam Singh moved the following motion:—

“That this House agrees with the First Report of the Committee of Privileges laid on the Table on the 12th September, 1957.”

The motion was adopted.

11. Government Bill returned by Rajya Sabha with Amendment—Amendment agreed to

The Insurance (Amendment) Bill, 1957

The motion for consideration of the amendment made by Rajya Sabha in the Bill was moved by Shri B. R. Bhagat.

Shri S. C. Gupta took part in the debate.

Shri B. R. Bhagat replied to the debate.

The motion for consideration of the amendment was adopted.

The motion that the amendment made by Rajya Sabha in the Bill be agreed to was moved by Shri B. R. Bhagat.

The motion was adopted and the amendment made by Rajya Sabha in the Bill was agreed to. ■

12. Motion regarding Second Five Year Plan

Shri Gulzarilal Nanda moved the following motion:—

“That the Second Five Year Plan in relation to the current economic situation be taken into consideration.”

Twenty-seven substitute motions were moved by:—

- (1) Shri Chintamani Panigrahi
- (2) Shri T. Sanganna
- (3) Shri Yadav Narayan Jadhav
- (4) Shri Surendra Mahanty
- (5) Shri Uttamrao L. Patil
- (6) Shri Bishwa Nath Roy
- (7) Shri Ram Sewak Yadav
- (8) Shri Raghunath Singh
- (9) Shri Saif F. B. Tyabji
- (10) Pandit Dwarka Nath Tiwary
- (11) Shri Naushir Bharucha

- (12) Shri S. M. Banerjee
- (13) Lt. Col. H. H. Maharaja Manabendra Shah of Tehri Garhwal
- (14) Shri Surendranath Dwivedy
- (15) Shri Liladhar Kotoki
- (16) Shrimati Ila Palchoudhuri
- (17) Shri Mathuradas Mathur
- (18) Shri Vutukuru Rami Reddy
- (19) Shri Tekur Subramanyam
- (20) Shri Bibhuti Bhushan Das Gupta
- (21) Shri Subiman Ghosh
- (22) Shri Diwan Chand Sharma
- (23) Shri Shibban Lal Saksena.

The following members took part in the debate:—

- (1) Shri Shripad Amrit Dange
- (2) Shri Saif F. B. Tyabji
- (3) Dr. G. S. Melkote
- (4) Shri Surendranath Dwivedy
- (5) Shri Vutukuru Rami Reddy
- (6) Shri Ajit Singh Sarhadi
- (7) Shri Vijayram Raju
- (8) Shri K. G. Wodeyar
- (9) Lt. Col. H. H. Maharaja Manabendra of Tehri Garhwal
- (10) Shri G. D. Somani
- (11) Shri Shibban Lal Saksena
- (12) Shri Surendra Mahanty

The discussion was not concluded.

13. Statement by the Minister of Labour and Employment and Planning

The Minister of Labour and Employment and Planning made a statement regarding the legal position with regard to the implementation of the decisions of the Wage Board for Working Journalists and termination of services of some working journalists.

(Lok Sabha adjourned *sine die* at 5-40 P.M.)

M. N. KAUL,
Secretary.